# CENTRAL ADMINISTRATIVE TRIBUNAL **GUWAHATI BENCH**

/ (DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judi.)

( See Rule 42 )

THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: :: GUWAHATI.

#### CRDER SHEET

APPLICATION NO. 317 OF 200 1

APPLICANT (5), L. G. Singl 2 ONS.

RESPONDENT (S) Clos 2 0005.

ADVOCATE FOR APPLICANT(s) Mn M. CRANDA, MNS N.D. GOSWASH 2 G.N. Chakinbons

ADVOCATE FOR RESPONDENT(s)

( use. Notes of the Registry dated \* Order of the Tribunal 14.8.01 Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman. This application is in form Hon'ble Mr. K.K. Sharma, but not be for the attention Administrative Member. Petition is a little will vide Heard Mr. M.Chanda, learned counsel for M P. No the applicant. for Rs. Sel "deposited view The application is admitted. Call for the IPO/BD No 5G 423006 Dated 30/7/2 900 records. Issue notice to show cause as to why the interim order as prayed for shall not be ĝranted. În the meantime, status quo as on today shall be maintained. List on 17/9/01 for further order. Notice have haved and Rept 10 (When to DIS for horis the respondent 17.9.01 No I to 4 by Regel Port vide List on 15/16/81 to enable the respondents 14/8/01 to file written statement. Interim order dated 14.8.2081 shall continue. (18/0) t( ( Whan Show cause his mot Vice-Chairman beam bilect mb

15.10.01

On the prayer of Mr.B.C.Pathak, learned Addl.C.G.S.C. four weeks time is allowed for filing of written statement List on 20.11.01 for orders.

( ( Member >

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No written statement

W/s has been filed on liehalt of the

hesparduts. 1-4

cut page 59-77.

NA 07/02

21/12:01

20.11.01 List on 24/12/01 to enable the respondents to file written statement.

( C UShow Member

Vice-Chairman

mb

24.12.01 List on 29.1.2002 to enable the respondents to file written statement.

1 ( What -

Vice-Chairman

. mb

29.1.02

Pleadings are complete. The case may now be listed for hearing. The applicant may file rejoinder, if any, within 2 weeks from today.

List on 1.3.2002 for hearing.

28/2/2002

Addl. Statement has

been dited by Tre appearant of page

12-86.

N25/2/02 ...

MID

1.3.02

List on 20.3.02 so as to enable the respondents to obtain necessary instruction.

/ C ( C ( Member

Vice-Chairman

Vice-Chairman

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copy of the Sent fudgment to Sent of the DI Sec. on 22/4/2002.

20.3.2002

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.

( ( ( Shary

Member

Vice-Chairman

nkm

## CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 312 of 2001

Date of Decision 20.3.2002 Shri Laiphrakpam Gunamani Singh and 6 others Petitioner(S) Mr J.L. Sarkar, Mr M. Chanda, - Mrs N.D. Goswami and Mr G.N. Chakrabarty Advocate for the Petitioner(s) -Versus--The Union of India and others Respondent(n) Mr B.C. Pathak, Addl. C.G.S.C. Advocate for the Respondent(s) THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN THE HON BLE MR K.K. SHARMA, ADMINISTRATIVE MEMBER

- Whether Reporters of local papers may be allowed to see the
- 2. To be referred to the Reporter or not ?

3.

- Whether their Lordships wish to see the fair copy of the Judgment ?
- 4. Whether the Judgment is to be circulated to the other Benches

Judgment delivered by Hon'ble : Vice-Chairman

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.312 of 2001

Date of decision: This the 20th day of March 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman
The Hon'ble Mr K.K. Sharma, Administrative Member

- 1. Shri Laiphrakpam Gunamani Singh
- 2. Shri Lalsiamliem Hmar
- 3. Shri Om Prakash
- 4. Shri Kripal Singh Bisht
- 5. Shri K. Jeyson Tangkhul
- 6. Shri Anil Kumar
- 7. Shri Khem Chand

.....Applicants

By Advocates Mr J.L. Sarkar, Mr M. Chanda, Mrs N.D. Goswami and Mr G.N. Chakrabarty.

#### - versus -

- The Union of India, through the Secretary to the Government of Idia, Ministry of Home Affairs, New Delhi.
- 2. The Director General of Security, Office of the Director, S.S.B. Eat Block-V, New Delhi.
- The Divisional Organiser,
   S.S.B. Manipur & Nagaland Division,
   Imphal.
- 4. Office of the Divisional Organizer,
  S.S.B. Government of India,
  Arunachal Pradesh. .....Respondents
  By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

### ORDER (ORAL)

#### CHOWDHURY. J. (V.C.)

This case is squarely covered by the Judgment and Order rendered by this Bench in O.A.Nos.274/2001, 282/2001 and 285/2001 disposed of on 11.2.2002. The aforesaid cases were disposed of on the basis of the decision rendered by the Calcutta Bench of the Central Administrative Tribunal

in O.A.Nos.780/2001, 791/2001, 819/2001 and 978/2001 decided on 27.11.2001.

- 2. Heard Mr J.L. Sarkar, learned counsel for the applicants and Mr B.C. Pathak, learned Addl. C.G.S.C. Mr Sarkar referred to the decision rendered by the Chandigarh Bench of the Central Administrative Tribunal in O.A. No.640(HP) of 2001 disposed of on 5.12.2001 and submitted that the Chandigarh Bench took a contrary view and allowed the application. The learned counsel for the applicants submitted that in view of the said Judgment of the Chandigarh Bench the case may be referred to a larger Bench.
- Bench on the above ground since like cases were disposed of by this Bench earlier and we do not find any reason to depart from the same.
  - 4. The application thus stands disposed of. No order as to costs.

( K. K. SHARMA)

ADMINISTRATIVE MEMBER

( D. N. CHOWDHURY ) VICE-CHAIRMAN

NKM

केन्द्रीय प्रसासिक अधिकरण
Contral Administrative Tribunal
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# IN THE CENTRAL ADVININGTRATIVE TRIBUNAL

## **GUWAHATI BENCH**

(An Application under Section 19 of the Administrative Tribunal Act, 1985)

Title of the Case

: O.A. No 3/2/2001

Sri Laiphrakpam Gunamani Singh & Ors.

**Applicants** 

-Versus-

Union of India & Ors.

Respondents

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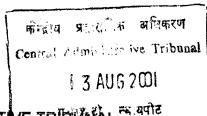
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Date: 25.7.2000

Filed by

Advocate

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# IN THE CENTRAL ADMINISTRATIVE TRIBUN

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No..../2001

#### BETWEEN

1. Sri Laiphrakpam Gunamani Singh

Son of L. Nityai Singh

Senior Field Assistant (Homeo)

Office of the Divisional Organiser

S.S.B., Manipur & Nagaland Division

P.O. Mantripukhri, P.S. Haingang,

(Now posted at Lamphelpat Division, Hgr).

2. Sri Lalsiamliem Hmar

Son of Sri J.R. Lientaun

Senior Field Assistant (Homeo),

Office of the Divisional Organizer,

SSB. P.O. & P.S. Thanlon,

District Churachandpur,

Imphal

3. \$ri Om Prakash

\$on of Sri Bhounda Ram

Senior Field Assistant,

Office of the Divisional Organizer,

SSB, Manipur & Nagaland Division

(Now posted at A.O. Mongshargei, Imphal).

Khem Chand

कन्द्रीय प्रसासनिक अधिकरण
Central Administrative Tribunal

1 3 AUG 2001

गुवाहाटो न्यामपोट

Guwahati Bench

4. Sri Kripal Singh Bisht

Son of Sri Narayan Singh Bisht

Senior Field Assistant (Homeo)

O/o the Divisional Organiser,

Manipur and Nagaland Division,

Imphal (Now posted at Lamphelpat Division, HQ)

5. Sri K. Jeyson Tangkhul

Son of Kaping Khanoth

Senior Field Assistant (Homeo),

O/o the Divisional Organiser

SSB, Manipur & Nagaland Division,

Imphal (Now posted at SAO, Shangshak, Ukhrul)

6. Sri Anil Kumar

Son of Sri Duni Chand

Senior Field Assistant (Homeo)

O/o the Divisional Organiser,

SSB, Manipur & Nagaland Division,

Imphal (Now posted at A.O. Tamenglong, Manipur)

7. Sri Khem Chand

Son of Sri Behari Lal

Senior Field Assistant (Homeo)

Office of the Sub Area Organizer,

S.S.B., Chowkham

District-Lohit,, Arunachal Pradesh

PIN 792104

.....Applicants



-AND-

- Union of India
   Through the Secretary to the
   Government of India,
   Ministry of Home Affairs
   New Delhi.
- Director General of Security
   Office of the Director,
   S.S.B., East Block-V,
   R.K.Puram, New Delhi-110066.
- Divisional Organiser,
   S.S.B. Manipur & Nagaland Division,
   Imphal
- Office of the Divisional Organizer,
   S.S.B., Government of India,
   Arunachal Pradesh.

.....Respondents

कार्य प्रतासिक अविकरण
Central Administrative Tribunal
| 3 AUG 2001

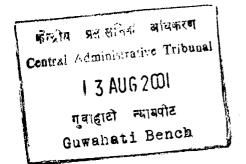
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Guwahati Bench

#### **DETAILS OF THE APPLICATION**

#### 1. Particulars of orders against which this application is made.

This application is made against the impugned order issued under Memorandum bearing No. 4/SSH/A1-4/2001(2)-1982-2032 dated 5.7.01 issued by the Inspector General (Pers), Govt. of India, Ministry of Home Affairs, New Delhi whereby an arbitrary decision has been taken by the office of the Director General Security, Govt. of India, Ministry of Home Affairs, New Delhi declaring the applicants surplus contrary to the policy issued by the Govt. of India of 10% cut in different cadres of the Directorate General of Security and also against the arbitrary decision of surrendering the entire cadre of Senior Field Assistant (Homeo) following the order of the Cabinet Secretariat vide impugned letter no. A-11011/17/97-00-I-448 dated 20.5.1999 and also against the adjustment of pay earned by the applicants in the cadre of Senior Field Assistant (Homeo) with the future increments after reversion to the parent cadre of accommodate and adjust the applicants against the existing available vacancies in the cadre of Senior Field Assistant (Madics), Head Constables (General Duty), Head Constables (Madics), and to the cadre of Senior Field Assistant (General) as the applicants possessing the requisite qualifications for appointment on transfer basis to the aforesaid cadres and for a further direction to allow the applicants to continue in their present cadre as per earlier decision of the respondents till the process adjustment and accommodation to the post of equivalent rank and status are over and also for a declaration that the pay and allowances earned during their service period in the cadre of Senior Field Assistant (Homeo) should be protected and their pay should not be adjusted with the future increments in the event of their reversion in the cadre of Constable.



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#### 2. <u>Jurisdiction of the Tribunal</u>

The applicants declare that the subject matter of his application is well within the jurisdiction of this Hon'ble Tribunal as the applicants are civilian Central Government employees working under the Directorate General of Security, SSB, New Delhi.

#### 3. <u>Limitation</u>

The applicants further declare that this application is filed within the limitation as prescribed under section 21 of the Administrative Tribunals Act, 1985.

#### 4. Facts of the Case

- 4.1 That the applicants are citizen of India and as such they are entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That your applicants beg to state that the grievances and reliefs sought for in this application are common and working under the same Department, as such the applicants pray for grant of permission to move the Hon'ble Tribunal under section 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987 this application jointly in a single Application.
- 4.3 That all the applicants were initially appointed on regular basis after being qualified in the selection test in the cadre of Constable under the Respondents SSB, Government of India, Ministry of Home Affairs in different dates during the years 1985-1991. All the applicants have passed the Matriculation Examination at the time of their initial recruitment. The applicants while working in the cadre of Constables in pursuance of departmental advertisement they have volunteered for appointment on selection in the cadre of Senior Field Assistant (Homeo) and accordingly all the applicants were declared selected for appointment to the cadre of Senior Field Assistant (Homeo). on successful completion of training course in Homeo. It would be relevant to mention here that the cadre of constable are in the operational side under

प्रेन्द्राम प्रपास्तिक अधिकरण Conmel कि दिल्लांग्ट Tribunal । 3 AUG 2001 गुबाहाटो न्यामपीट

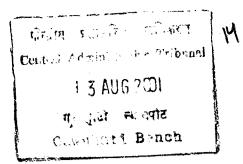
the Directorate of Security General, SSB but the post of Senior Field Assistant (Homeo) belong to the civilian wing under the same Directorate of Security General. SSB, Government of India.

It is further submitted that all the applicants who were initially appointed as Constable in between the year 1976, and 1991 respectively and all the applicants were appointed in the cadre of Senior Field Assistant (Homeo) during the year 1994/1995/1996 and 1998 on transfer basis from the cadre of Constable. After their selection to the cadre of Senior Field Assistant (Homeo), the applicants although appointed on transfer basis and had been place on probation for a period of two years from the respective date of appointment in the cadre of Senior Field Assistant (Homeo). It would be evident from the Annexure-1 (series) how the applicants were appointed to the cadre of Senior Field Assistant (Homeo) from the cadre of Constable. More particularly it would be evident that the past services rendered in the cadre of constable would also be counted towards service as Senior Field Assistant (Homeo) for the purpose of Pension, leave etc. It would further be evident from the Annexure-Series that all the applicants have satisfactorily completed their two years probation period in the cadre of Senior Field Assistant (Homeo).

A few copies of appointment order, selection list and successful completion of probation period are annexed as **Annexure-1** (series).

4.4 That your applicants while working in the cadre of Senior Field Assistant (Homeo) (for short SFA(H)), the Government of India decided to reduce at least 10% of posts from the existing cadre strength in all the Central Government departments. In pursuance of the aforesaid policy of 10% cut in the existing strength the directorate General of Security issued a Memorandum vide letter bearing No. 38/SSB/A-4/98(I)-880 dated 4.3.1999 wherein it is stated that in response to Ministry of Finance (Department of Expenditure) U.O. No. 7(7)E.Coord/92 dated 4.3.1997 sent under

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Cabinet Secretariat E.O. No. A-11011/17/97-D.O.I-676 dated 30.12.1997 a proposal was sent to Cabinet in May 1998 seeking exemption from the purview of 10% cut in staff strength of SSB Organisation on the grounds that all posts sanctioned in SSB are operational in nature and surrendering of any post would deprive the units concerned of the services of such functionaries. The Cabinet Secretariat did not agree to such proposal and insisted upon to identify 10% of post of sanctioned strength for surrender. It is further stated that to comply with the Government order to identify the posts which could be surrendered under 10% cut a review was undertaken at SSB, Directorate keeping in view of the operational efficiency of the organisation and taking all aspects into consideration a proposal was sent to Cabinet Secretariat recommending 590 posts in various ranks for surrendered as shown in the enclosed Annexure A. It was also stated in the said impugned Memorandum dated 4.3.1999 that since 590 posts have been shown in the Annexure have already been recommended for surrender, all units are requested not to fill up the existing vacant post and also those posts which are likely to fall vacant due to retirement, resignation, death etc. in near future. The relevant portion of the Memorandum dated 4.3.1999 is quoted below for kind perusal of the Hon'ble Tribunal.

"Sub: 10% cut in the staff strength of SSB.

In response to Ministry of Finance (Department of Expenditure) U.O. No. 7(7) E.coord/92 dated 4.3.1997 sent under Cabinet Secretariat U.O. No. A-11011/17/97-DO.I-676 dated 30.12.1997, a proposal was sent to Cabinet Secretariat in May, 1998., asking exemption from the purview of 10% cut in staff strength of SSB Organisation on the grounds that all posts sanctioned in SSB are operational in nature and surrender of any post would deprive the units concerned of the services of such efficiency of the organisation, but Cabinet Secretariat did not agree to our proposal

and insisted upon to identify 10 % posts of sanctioned strength for surrender. Comply with the Govt. orders to identify posts, which could be surrendered under 10% cut, a review has been undertaken at SSB Directorate keeping in view the operational efficiency of the organisation. Taking all aspects into consideration, a proposal was sent to Cabinet Secretariat recommending 590 posts in various ranks for surrender as shown in the enclosed Annexure'A'.

2. Since 590 posts as shown in the Annexure have already been recommended for surrender, all units are requested not to fill up the existing vacant posts and also those filled posts, which are likely to fall vacant due to retirement, resignation, death etc. in the near future."

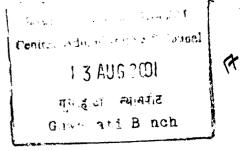
It would further be evident from the Annexure enclosed to the Memorandum dated 4.3.1999 wherein total sanctioned strength including gazetted and non gazetted posts stands to 5,900 and therefore it was proposed to surrender 590 posts as per the direction of the Government of India. It would further be evident in the said enclosure more particularly in the serial No. 35 where the staff strength of SFA (H) was shown. It appears that altogether there were 89 posts of SFA (H) and out of the said 89 posts 81 posts were already filled up at the relevant point of time and 8 posts were remained vacant. But surprisingly all the 89 posts of SFA (H) have been surrendered under the policy of 10% cut issued by the Government of India. This decision of the Director General of Security is quite contrary to the policy of 10% cut imposed by the Government of India. It is pertinent to mention here that Government of India never suggested for surrendering any particular cadre as a whole but the policy introduced for reduction of staff strength to the extent of 10% from the existing cadres of the total staff strength. Thereby it is implied that from each cadre there should be a reduction of 10% posts as per the policy laid down by the Government of India, as stated above but

किन्द्रीय प्रश्न अधिकरण Control Administrative Tribunal

in the instant case of the applicants the Director General Case arrive introduced an arbitrary policy decision affecting the service caleer of the entire cadre of SFA (H) where presently 89 incumbents are working in the said cadre of SFA (H) as such the decision of surrendering 89 posts is contrary to the policy decision of the Government of India and the said action of the respondents is unfair labour practice. By no stretch of imagination, it can be said that Government laid down the policy to surrender enter SFA (H) cadre. Therefore the said Memorandum dated 4.3.1999 is liable to be set aside and quashed and as such the same is contrary to the policy of the Government of India for reduction of staff strength to the extent of 10%. It is pertinent to mention here that in spite of their best effort the applicant could not collect the policy decision Circular of 10% cut—and as such Hon'ble Tribunal be pleased to direct the respondents to produce the said circular for reduction of staff strength to the extent of 10% before the Hon'ble Tribunal for kind perusal.

A copy of the Memorandum dated 4.3.1999 is annexed as Annexure-2.

- 4.5 That your applicants beg to state that the Directorate General of Security, office of the SSB also issued Memorandum bearing letter No. 4/SSB/A-4/99 (II) 3390-3435 dated 22.7.1999 wherein it is stated that all posts of SFA (H), AFO (H), and DFO (H)\_ have been surrendered under the 10% cut policy of the Government of India.
- 4.6 That it is stated that Directorate General of Security, office of the Director SSB, New Delhi also issued another Memorandum vide letter No. 4/SSB/A-4/99 (ii) 6113-61 dated 29.11.99 wherein it is stated that since the complete para homeopathy in the organisation of SSB have been surrendered under 10% cut policy imposed by the Central Government therefore there is no future avenues for promotion for SFA (H) to the higher rank in the SSB organisation. It is also stated that on seeing darkness of future prospect of the incumbents of the cadre of SFA (H) the competent authority has decided to allow willing persons to repatriate their parent group Centre.



In the said Memorandum dated 22.7.1999 it is stated that all posts of SFA Homeo AFO Homeo and DFO Homeo have been surrendered under the 10% cut imposed by the Central Government, it is further stated that in order to adjust incumbents working on those posts and or who are interested to revert to their parent Group Centres, a list of Group Centre personnel selected for appointment on transfer basis as SFA (H) is enclosed with the direction to:-

a) forward vacancy of Constable (GD)

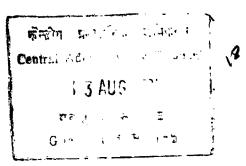
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- b) List of personnel recruited with them/junior to them got promotion to higher rank with date.
- c) Their position (individual wise) in the GC but for their selection/appointment to the post of SFA (H).
- d) Whether these personnel can be adjusted in GC on their reversion to parent cadre.

It is further stated in the Memorandum dated 22.7.1999 in paragraph 2 that the incumbent who are serving in the cadre of SFA (H), who will give in writing their willingness without claim of seniority over those constables (GD) of the Group Centre who were junior to them in the inter se seniority of constables but promoted as Head constables (GD) may be consider for reversion as constables, if vacancies in the Group Centre are available. It is further directed that this exercise may be considered only after the above information is available and the pros and cons of the proposal is examined in greater details. The relevant portion of the Memorandum dated 22.7.1999 is quoted below:

"Sub: ADJUSTMENT OF SURPLUS PERSONNEL UNDER TEN PERCENT CUT IMPOSED BY CENTRAL GOVERNMENT.

All posts of SFA (Homeo), AFO (Homeo) and DFA(Homeo) have been surrendered under the 10% cut imposed by the Central Govt. order to



adjust the incumbents working on these posts and/or who are interested to revert to their parent Group Centres, a list of GC personnel selected for appointment on transfer basis as SFA (H) is enclosed with the direction to:-

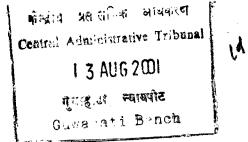
a) forward vacancy of Constable (GD)

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- b) List of personnel recruited with them/junior to them got promotion to higher rank with date.
- c) Their position (individual wise) in the GC but for their selection/appointment to the post of SFA (H).
- d) Whether these personnel can be adjusted in GC on their reversion to the parent cadre.
- 2. The SFAs(H), who will give inwriting their willingness without claim of seniority over those constables (GD) of the GC who were junior to them in the inter se seniority of Constables but promoted as Head constables (GD) may be considered for reversion as Constable if vacancies in the GC are available. This exercise may be considered only after the above information is available and the pros and cons of the proposal is examined in greater details.
- 3. The above details should reach this directorate on or before 31<sup>st</sup> July, 1999. Names of personnel if any left out may also be intimated quoting SSB Directorate reference vide which selection to SFA (H) conveyed."

In view of the decision communicated through Memorandum dated 22.7.1999 it appears that the Directorate General of Security, office of the Director SSB, New Delhi decided to surrender all posts of SFA (H), AFO (H), and DFO (H) and thereby adversely affecting the service prospects of the present applicants and the aforesaid decision of the Director SSB is contrary to the Policy of 10% cut imposed by the

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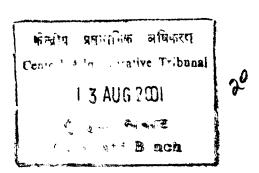
Central Government. It is categorically submitted that the Govt. of India never suggested to surrender a particular cadre as a whole rather Government of India, simply suggested that there should be reduction of 10% posts from the existing sanctioned strength but the Director SSB, New Delhi in total violation of the Central Government Policy of 10% cut decided to surrender all posts of entire Homeopathy Cadre including the posts available in the promotional avenue for SFA (H).

It is pertinent to mention here that it appears from the Memorandum dated 22.7.99 as well as from the Memorandum dated 29.11.99 that only those Senior Field Assistant (Homeo) will be reverted who are willing to revert back to their parent Group Centre as Constables in the operational side.

It is also categorically submitted that none of the applicants, submitted their willingness to revert back to their parent cadre as such the applicants were confident that their service prospect shall not be affected following the decision of the Central Govt. of 10% cut policy.

A copy of the Memorandum dated 22.7.1999 is annexed hereto and marked as **Annexure-3**.

- 4.7 That most surprisingly the Government of India, Ministry of Home Affairs, office of the Director General, SSB,New Delhi issued the impugned Memorandum bearing letter No.4/SSB/A-4/2001(2) 1982-2032 dated 5.7.2001 wherein it is decided that all the 79 (seventy nine) posts of Homeo who have been rendered surplus due to abolition of Homeopathy cadre has been decided to transfer them back to their parent units/cadre, in order to implement the decision of the Cabinet Secretariat communicated under order No. A-11011/17/97-110-I-448 dated 20.5.1999 and further instructed as follows:
  - "i) On their re-transfer to their parent Cadre, as constables/FAs as the case may be, the SFAs(H) will regain their seniority above their

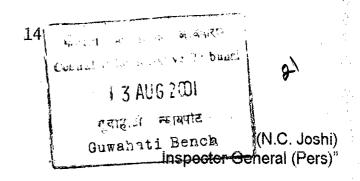


immediate juniors with consequential benefits. They will be held against the vacancies are not available, they may be adjusted against other vacant posts under GFR-77. If their immediate juniors have been already promoted to the higher rank(s) these officials will be put through the required training course(s) so that they are promoted to the relevant rank(s) against available vacancies adjusted under GFR-77.

- ii) The pay drawn by the SFA(s) (Homeo) immediately before their re-transfer to their parent. Units/Cadre, shall be protected and adjusted against the future increments. If required by issue of specific orders.
- iii) In view of (ii) above if any one of these 79 SFAs (Homeo) happen to draw salary more than his immediate senior(s), the latter cannot claim parity with him.
- 3. In case an SFAs(Homeo) desires to opt for voluntary retirement, in the event of his having rendered the qualifying service for petition etc, he should tender 3 months irrevocable notice for voluntary retirement immediately and allowed to proceed on voluntary retirement from the rank of S.F.A.s(Homeo).
- 4. A list containing names and other relevant particulars of the 79 SFAs (Homeo) is enclosed.
- 5. The DG, SSB, has desired that follow up action on the above lines should be taken by the concerned Commandants by 31<sup>st</sup> July, 2001 positively. The D.O.s/D.I.Gs will send information to this Hqrs about the action taken, by 15.8.2001.
- 6. This has the approval of D.G., SSB.

Enclo: As above

Sd/- Illegible



In view of the aforesaid impugned order the service prospects of the present applicants is going to be seriously affected as per clause I of paragraph 2 of the impugned Memorandum dated 5.7.2001. The present applicants has been ordered for immediate reversion to their parent cadre as constables even though their juniors might have been promoted to the higher ranks. It is further instructed that if vacancies of Constables are not available in that case they may be adjusted against other vacant posts under GFR 77 and further stated that after reversion of the applicants if it is found that their immediate juniors have already been promoted to the higher ranks in that event the present applicants will be given necessary training so that they can be considered for promotion to the relevant higher ranks.

It is also relevant to mention here that the decision of the Government of India contained in clause (1) of the impugned letter dated 5.7.2001 is contrary to the Government Policy of 10% reduction of sanctioned strength imposed by the Central government and if the same is implemented in that case the applicant will be adversely affected so far as their rank and status are concerned. It is a settled position of law that no Government employees can be transferred and posted to lower rank and status and moreover in the instant case it appears that the Directorate General of Security, New Delhi made a clear departure from the policy decision made by the Government of India so far 10% reduction in existing strength is concerned and arbitrarily decided to surrender entire Homeopathy cadre in total 79 existing filled up posts and it would further be evident that the respondents made a departure from the earlier decision which was communicated by the Memorandum dated 22.7.1999 and 29.11.1999 and moreover the provision of GFR 77 is not applicable in the instant case

कन्द्राय अद्युशिक अविकरण Central Administrative Tribund 13 AUG 2001 गुपाहाली न्यायपोट Guyahati Bench

and on that short ground the impugned order dated 5.7.2001 is liable to be set aside and quashed.

It is further stated in the said Memorandum dated 29.11.99 that options from willing SFA(H) may be obtained for reversion to their parent cadre and the same can be forwarded to the concerned group centre and also requested the concerned Divisional Organiser to finalise the matter under intimation to the Directorate General and also stated that those employees who are serving in the cadre of SFA (H) are willing to continue in the Homeo cadre would be allowed to continue as such till they are weeded out. It is further stated that a list of SFA (H) showing their parent Group Centre/Units appended there with for necessary action. It is pertinent to mention here that unfortunately the said list could not be obtained by the applicants in spite of their best effort although they have obtained the Memorandum dated 29.11.1999. Therefore Hon'ble Tribunal be pleased to direct the respondents to produce the list of SFA (H) mentioned in the Memorandum dated 29.11.1999 for perusal of the Hon'ble Tribunal. The relevant portion of paragraph 3 and 4 of the said Memorandum dated 29.11.1999 is quoted below:

- "3. In view of the above, it is requested that option from willing SFA (Homoeo) may be obtained for reversion to their parent cadre and may be forwarded to the concerned Group Centre. Matter may be finalised at your end under intimation to the Directorate. Those who would like to continue in the Homeo Cadre will be allowed to continue as such till they are wasted out. List of SFA (Homoeo) showing their parent G.Cs/Units as enclosed for necessary action.
- 4. This issue with the approval of the Director, SSB."

Therefore it is quite clear from the above decision of the respondents contention in paragraph 3 of the Memorandum dated 29.11.99 that the present applicants who

are serving in the cadre of SFA (H) would be allowed to continue till those cadres are weeded out. The aforesaid decision might have been taken considering the large interest of the present incumbents who are holding the post of SFA (H) in the Directorate of SSB.

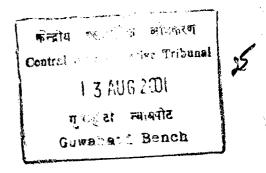
Copy of the Memorandum dated 20.5.1999 and 29.11.1999 are annexed hereto and marked as Annexure-4 and 5 respectively.

5.8 That it is stated that the decision contained in clause 2 of the impugned Memorandum dated 5.7.2001 is also highly arbitrary as because as per the said decision contained in clause 2 that whatever pay earned by the applicants individually in the higher scale of Rs. 3200-4900 is now sought to reduce gradually by way of adjustment with the future increments in the event of their repatriation to the cadre of Constable as ordered in the impugned Memorandum dated 5.7.2001. It is categorically stated in the said Memorandum that in clause 2 of the impugned memorandum that on re-transfer of the applicant to their parent unit/cadre, their pay drawn in the cadre of SFA (H) shall be protected and the same would be adjusted against the future increments. This means that in the event of their repatriation they will not earn any increment so long their higher pay earned in the cadre of SFA (H) are adjusted. Therefore this clause is also liable to be struck down as because the service rendered by the present applicants during the last six to seven years and pay earned during the said period will be taken away by the respondents by way of adjustment through their future increments in the cadre of constable. It is also pertinent to mention here that if the impugned decision contained in the Memorandum dated 5.7.2001 is implemented in that even the applicant will be placed to in the lower scale of Rs. 3050-4590 from the pay scale of Rs. 3200-4900 which also going to affect adversely the service prospect of the present applicants.

17

प्रकार के अवस्तुल्य Central ive Tribunal 13 AUG 2001 गुप्तानुद्धा स्थायपोट Guwahat I Bench

In paragraph 5 it is further stated that the Director General, SSB as desired that follow up action on the above lines should be taken by the concerned command by 31.7.2001 positively. The Divisional Organisers will send information to the Headquarter about the action taken by 15.8.01. This action of the respondents is also unfair as the arbitrary decision is sought to be implemented without providing any opportunity to the present applicants and in total violation of the principle of natural justice. In this connection it is relevant to mention here that earlier option was sought from the applicants by the respondents vide their Memorandum dated 29.11.1999, but subsequently the respondents have taken altogether different decision which is communicated by the memorandum dated 5.7.2001. As per the Memorandum dated 29.11.1999 the applicants were under the impression that since they have not submitted any willingness/ option circulated for their reversion to the cadre of constable as desired by the Director General of Security that they will be allowed to continue in the existing post of SFA (H) in the greater interest of the employees. But subsequent decision communicated through Memorandum dated 5.7.2001 is contrary to the 10% cut policy imposed by the central Government and the same is now sought to be implemented by the respondents particularly the Directorate General of Security, Office of the Director, SSB, New Delhi in a very arbitrary and unfair manner and taking advantage of the 10% cut an attempt is now made to abolish the entire Homeopathy cadre (SFA (H) which cannot be sustained in the eye of law. If the impugned order is implemented the present applicants will suffer irreparable loss in the rank and status as well in the matter of their service prospects. Moreover when it was earlier decided by the office of the Directorate General Security, New Delhi though the Memorandum dated 4.3.1999 that in order to adjust and accommodate the incumbents holding the post of SFA(H) shall be adjusted against the other existing vacant posts as



communicated in para 2 of Memorandum dated 4.3.1999. The relevant portion of the Memorandum dated 4.3.1999 is quoted below:

"2. Since 590 posts as shown in the Annexure have already been recommended for surrender, all units are requested not to fill up the existing vacant posts and also those filled posts, which are likely to fall vacant due to retirement, resignation, death etc. in the near future."

In view of the above decision there is no difficulty on the part of the respondents even to accommodate and adjust the present applicants in the similar status and rank in the available post in the following cadre under the Directorate General of Security of SSB namely, (i) SFA (Madics), (ii) Head Constable (General Duty), (iii) Head Constable (Madics) and (iv) SFA (General). It is categorically submitted that all the above mention four cadres are similar in the rank and status with the cadre of Senior Field Assistant (Homeo) and all the present applicants have already passed the Madics Training Course under the Respondents. Therefore they are quite eligible for appointment in the existing available vacancies to the cadre of SFA (Madics). It is also pertinent to mention here that the Directorate General of Security has surrendered only three posts of SFA (Madics) where more than 500 posts are available under the respondents. As such there is no difficulty on the part of the respondents to adjust and accommodate the applicants at least in the cadre of SFA (H).

The post of Head Constable (General Duty), Head Constable (Madics) and Senior Field Assistant (General) are also equivalent with the rank and status with the post of Senior Field Assistant (H). Therefore the present applicants can be adjusted and accommodated also against the existing vacancies available in the above mentioned cadres under the respondents. But it appear now that the respondents is now tried to make a clear departure from their earlier decision communicated vide Memorandum dated 4.3.1999. It is pertinent to mention here that the decision

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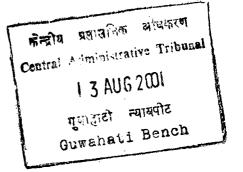
r ्रेट्ट क्लेड्ड्डिट C क्लाइट Bench

communicated through Memorandum dated 4.3.1999 will serve the purpose and the best interest of the administration as well as the applicants.

It is also relevant to mention here that many juniors as for example Rabindra Singh Slithia, Rom Das, as well as many other juniors to the present applicants earlier worked in the Group Centre, Sundarbari in the State of Jammu and Kasmir have already been promoted to the cadre of Head Constable (General Duty) and Head Constable (Madics). Therefore since the applicants are senior in the cadre of Constable they cannot be repatriated in the cadre of constable at this belated stage arbitrarily. Therefore the Hon'ble Tribunal be pleased to direct the respondents to explore the possibilities to adjust and accommodate the present applicants in the SFA (Madics), Head constable (General Duty), Head Constable (madics)SFA (General) immediately before their repatriation and till such process is over the Hon'ble tribunal be pleased to direct the respondents to allow the applicants to continue in the present post of SFA(H) and also be pleased to direct the respondents not to fill up any existing vacancies in the equivalent cadre as stated above till the process of adjustment and accommodation of the present applicants are over, otherwise it will cause irreparable loss to the service prospect of the present applicants. Therefore it is a fit case for the Hon'ble Tribunal to interfere with and to protect the interest of the present applicants by way of passing an interim order not to give effect to the impugned Memorandum dated 5.7.2001 till disposal of this application.

Copy of the impugned Memorandum dated 5.7.2001 is annexed hereto and marked as Annexure-6.

5.9 That it is stated that the respondents have already started the process for implementation of the impugned Memorandum dated 5.7.2001. It would be evident from the order issued by the Area Organiser, SSB, Tinsukia vide order bearing No.

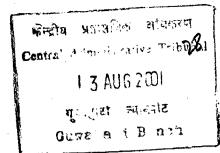


NGE/E-26/2001/143 dated 12.7.2001 issued in respect of the applicants Shri Virendra Singh and Ranjit Singh and its is expected similar order are likely be issued shortly in respect of other applicants in order to complete the process of repatriation as instructed through impugned Memorandum dated 5.7.2001. Therefore Hon'ble Tribunal be pleased to protect the rights and interests of the applicants by passing an interim order staying the operation of the impugned Memorandum dated 5.7.2001 and order dated 12.7.2001 and if any similar orders are issued in the mean time in respect of the present applicants.

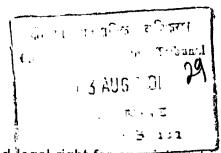
A copy of the order dated 12.7.2001 is annexed as Annexure-7.

4.10 That it is categorically stated that none of the applicant has not yet been released from the cadre of SFA (H) and they are still serving in their respective places in the same capacity as SFA (H). But the applicants are apprehending that at any moment they may be released from the cadre of SFA (H). Therefore the Hon'ble tribunal be pleased to pass an appropriate interim order restraining the respondents to take further action in terms of the impugned order dated 5.7.2001 and 12.7.2001 and further be pleased to pass an interim order directing the respondents to allow the applicants to continue in the cadre of SFA (H) in the same capacity in their respective places till disposal of this application.

- 5 10 That this application is made bona fide and for the cause of justice.
- 5 Grounds for Relief(s) with legal provision.
- For that the applicants have been appointed on transfer basis to the cadre of Senior Field Assistant (Homeo) after being qualified in the regular selection post in pursuance of the advertisement issued by the respondents and also undergone the required training course in Homeo.



- 5.2 For that the arbitrary decision communicated through Memorandum dated 5.7.2001 is contrary to the policy of 10% cut issued by the central Government from the existing cadre strength.
- 5.3 For that the Central Government never instructed to surrender entire filled up79 posts of Homeo from a particular cadre, rather the instruction of the Central Government to reduce 10% posts from each existing cadre but the respondents arbitrarily and on pick and choose basis decided to surrendered the entire SFA (H) cadre in violation of the 10% cut policy of the Government of India.
- 5.4 For that the decision contained in the Memorandum dated 4.3.1999, 29.11.99 and 27.7.1999 is contrary to the decision is now sought to be implemented through impugned Memorandum dated 5.7.2001 and 12.7.2001.
- 5.5 For that if the impugned decision communicated through Memorandum dated 5.7.2001 is implemented in that event it will adversely affect the rank and status and pay and service prospects of the present applicants.
- 5.6 For that the decision communicated through impugned Memorandum dated 5.7.2001 neither in the interest of the Government nor in the interest of the present applicants and the same is contrary to their earlier decision communicated through Memorandum dated 4.3.1999 and 29.11.1999.
- 5.7 For that posts in the equivalent rank and status are available in the cadre of SFA (Madics), Head Constable (General), Head constable (Madics), SFA (General) under the respondents and the present applicants are qualified for adjustment on transfer basis in the aforesaid cadres in terms of earlier decision communication under the Memorandum dated 4.3.1999.
- 5.8 For that the pay earned by the applicants in the cadre of SFA (H) after rendering long service cannot be taken away by the respondents by way of adjustment with future increments.



5.9 For that the applicants have earned valuable and legal right for appointment in the posts available in the similar rank and status under the Directorate General of Security, SSB, New Delhi.

### 6. <u>Details of remedies exhausted</u>:

That the applicants state that he has no other alternative or other efficacious remedy available before him than to file this application.

#### 7. Matters not previously filed or pending with any other Courts/Tribunal.

The applicant further declares that he had not filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition, or suit is pending before any of them.

#### 8. Reliefs sought for:

- That the impugned Memorandum issued under letter No. A-11011/17/97-110-1-448 dated 20.5.99 (Annexure) and Memorandum issued under letter No. 4/SSB/A-4/2001 (2) 1982-2032 dated 5.7.2001 (Annexure-6) and the Memorandum issued under letter No.NGE/E-26/2001/143 dated 12.7.2001 (Annexure-7) be set aside and quashed.
- 8.2 That the respondents be restrained to surrender the entire Senior Field Assistant (Homeo) cadre under the respondents in the name of implementation of 10% cut policy imposed by the central Government, alternatively;

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the respondents be directed to adjust and accommodate the present applicants in the existing available posts with equivalent ranks and status particularly in the cadre of Senior Field Assistant(Madics), Head Constable (General Duty), Head Constable (Madics), Senior Field Assistant (General) and also against the other equivalent cadres.

That the respondents be directed to allow the applicants to continue in their existing capacity till the process of adjustment by way of appointment on transfer basis to the posts with the equivalent rank and the status is completed.

That the Hon'ble Tribunal be pleased to declare that the pay earned, by the applicants in the cadre of SFA (H) should be protected and the same cannot be adjusted by the respondents with future increments.

- 8.5 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.5 Costs of the application.

#### 9. <u>Interim Prayer:</u>

During the pendency of this application, the applicant prays for the following interim relief:

9.1 That the Hon'ble Tribunal be pleased to stay the operation of the impugned Memorandum issued under letter No.SSB/A-4/2001(2) 1982-2032 dated 5.7.2001 (Annexure- ) and the Memorandum issued under letter No.NGE/E-26/2001/143 dated 12.7.2001 (Annexure- ) till disposal of this application and further be pleased to direct the respondents to allow the applicants to continue in their present post in the existing capacity till disposal of this application.

MANUELLE BENEFIE BENEF

The above interim reliefs are prayed on the grounds explained in paragraph 5 of the Original Application and if the same is not granted, the applicants will suffer irreparable loss and injury.

10. .....

This application is filed through Advocate.

किन्द्रीय प्रमानिक अधिकरण Central Admin A rative Tribunal 13 AUG 2001 गुल हर्ति ज्यासपीट Guwesath Bench

# 11. Details of Postal Order :-

i. Postal Order No.

562 423006

ii. Date of Issue

30/7/2001

iii. Issued from

G.P.O., Guwahati

iv. Payable at

G.P.O., Guwahati

## 12. List of enclosures :

As per Index.

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#### **VERIFICATION**

I, Shri, Khem Chand, Son of Sri Behari Lal, working as Senior Field Assistant (H), office of the Sub Area organiser, SSB, Chowkham, District-Lohit, Arunachal Pradeshone of the applicants in this Original Application and I have been authorised by the other applicants to sign this verification on behalf of them accordingly I do hereby verify and declare that the statements made in paragraphs 1 to 4 and 6 to 12 are true to my knowledge and those made in paragraph 5 are the legal advice which I believe to be true and I have not suppressed any material fact.

And I sign this verification on this the 23rd day of July 2001.

Khem chand

No.I/Dir-Rect-SFA(Home)-95- 1094/ Directorate General of Security, Office of the Commandant, Group Centre (SSB) Dharampur, Distt. Solan(HP)-173209.

Dated the /dt. Sept.,1995.

MEMORANDUM

-26-

Subject:-

Recruitment of SFA(Home) in SSE Holding test thereof.

This is with reference to your application

for the said post.

It is to inform you that written examination for the direct recruitment to the post of SFA(Home) is being held at GC HQ Dharampur on the date and times given below :-

- a) Date of Examination 27.10.1995.
- b) Written Paper-1 - 100 Marks (1000 to 1200 hrs).

2. It is to mention here that you will be eligible to appear in said test provided you have completed 3 years of regular service in the present grade and have undergone Homeopathy course as prescribed by SSB Directorate.

In case you fulfiling the eligibility conditions as mentioned under para-2 above, you are hereby directed to report at GC. Hor. Dharampur on dr. before 27.10.95 at 1000 hrs. sharp to appear in the said test. The candidate who qualify the written test will be called for oral test at later stage seperately.

entitled for TA under SR-132 i.d. TA as on tour without deline interview/test and back.

All those who are in Govt. servants would be advowance for the days of halt from IQ Station and place of

5. The candidates have to make their own arrangement for boarding and lodging etc.

LOCATION OF G.C. HO CHARAMPUR.

Group Centre Hqr. Dharampur is located on NH-22 between Chandigarh and Shimla at a distance of about 45 Kms from Chandigarh and 25 Kms from Kalka. There is regular bus run on this route and candidates are advised to debus at proper Dharampur bus stand. GC HO is up about 200 Yrds from Lus stand.

and the second Connandant, Group Centre, SSB, Dharampur To 408 E 3 E 3 OM SAPRI CIO JAWALA MUKHI. TISVE KMNGRA (H-1) NO

G. C. DHARMPUR HP-8.

To

The Commandant, Group Centre, SSB HQ Sapri, Distt. Kangra (HP).

### THROUGH PROPER CHANNEL.

Subject: Willingness for appointment to the post of SFA(Honeo) on Transfer Basis.

Sir.

Kindly refer to Commandant, Group Centre, SSB HQ Sapri, endst Memo No.I/2401/96-GCS-EI-1059 10795-97 dated 26.9.96, on the subject cited above.

- 2. I accept all the terms and conditions for appointment to the post of SFA(Homeo) on transfer basis, circulated vide SSB Dte. Memorandum No.6/SSB/A2/89(9) dated 16.9.96, under para-2 (i) to (iv) please.
- appoint as SFA(Homeo) on transfer basis. It is therefore, requested that I may kindly be appointed as SFA(Homeo) on transfer basis at your earliest please.

Dated

Yours faithfully,

( Om Parkash )
Const. No.

'D' Coy SSB GC, Sapri.

New July

Cample Robert A Me M)

No. III-25/98/ 38.48
DIRECTORATE GENERAL OFSECURITY
OFFICE OF THE DIVISIONAL ORGANISER
U.P. DIVISION; SEWAPURAM
RANIKHET.

DATED: MARCH 19 , 1999

ORDER 2

On the recommendation of the D.P.C. held on 10.3.99, the competent authority is please to declare following officials to the have satisfactorily completed the probation period.

sl.no. Name and designation of the incumbents.

Period of probation

S/Sri Upendra Singh, SFA(Homeo) 2.12.96 to 1.12.98 Harish Chandra, -do-Dinesh Prasad , 1.1.97 to 31.12.98 -- do--4.12.96 to 3.12.98 4. Rajpal Singh, -do-2.12.96 to 1.12.98 Rajendra Singh, -- do --2.12.96 to 1.12.98 6. Shispal Singh, -do-30.11.96to 29.11.98 7. R.S.Rawat, -- do--2.12.96 to 1.12.98 ✓8.Kripal Singh,✓ -do-2.12.96 to 1.12.98 9. Sajit S. Pharmacist 10.6.96 to 9.6.98 10. Mukesh Bisht, DFO(T) 23.12.96 to 22.12.98 11. P.S.Tomar, A.F.O>(V) 24.8.06 to 23.8.98 12. A.K.Behera, U.D.C. 14.10.96 to 13.10.98 13. ASI(Clk) V.S. Routhen 21.10.97 to 20.10.98 make 4. Smt. Kamla Devi, Peon neverary entry 27.8.96 to 26.8.98 Service Broj 11 M. 2 De domo Necessary

ecessary entry in the service records may pla /ن ( K. LAL ) 'S/J Area Organiser(Staff)

Area Organisers, SSB,
ALM, PTH, CMI, PWL, TWL, UKT
Commandant, Group Centre, Almora.

Probation reports of above officials are returned to the

2/2

1

29-

No.1/2(1)E/97-SSB/ 2856 Directorate General of Security Office of the Divisional Organiser SSB Menipur & Magaland Division 795001. Imphal -

destruction and commentation as the comment

noted the 21 th Morch 1997.

#### ORDER

In pursuance of SSB Directorate Meno.No.6/SSB/A-2 89(9)-2362 dated 16-9-96, following Q.C. Personnel ere appointed to temporary post of SFA(Homeo) in the establishmen of D.C., SSB, Manipur and Nagaland Division w.e.f. 28-2-97(FN) in the pay scale of W.975-25-115G-EB-30-1660/- with wayal allowances as admissible to Central Govt. employees under the Asles from time to time.

They have been posted to the places as noted against each on transfer basis from the G.C., SSN, Imphal as shown below :-

31.No. Name.

Place of posting.

L. Gunemani Singh

Divn. Ho. Imphal.

K. Joyson Tangkhul 2.

SAO. Shangahak.

Lalsieulieu Huer

A.O. Imphal.

They will be on probation for a period of 2 years which may be extended or curtailed at the discretion of the competent authority.

- The seniority of the SFA(Heneo) taken on transfer will be regularised in terms of the orders contained in Ministry of Home Affairs OK No.9/11/55/RPS dated 22-12-59 as ammended from time to time which envisage that their seniority will be below those already recruited.
- 3. They will be required to undergo training courses prescribed for the SFA(Homeo) by the SSB Directorate from time to time.
- They are liable to be transferred enywhere in India.

#### Conv tor-

Area Organiser (Admm).

- The Director of Accounts, Cab. Sectt. (East), Block-V. R.K.Puram, New Dalhi-66.
- The Assistant Director(KA), BSB, Dte., R.K.Furem, New Delh of The Divisional Medical Officer, Div. HQ. Imphal.
  The Medical Officer (Homeo), Div. HQ. Imphal.
  The Area Organiser, HQ/UKL/Imphal.

- The Sub-Area Organiser, Shangshak. Accounts Baranch (local).
- 8. Batt.-II(MPR)
- 9. Individual concerned. 10. Personal file. 11. Service Book.

- 12. N.G.O (ACR), Branch.
- 13. Office order file.

AREA ORGANISER (ADM).

## -30-

No. 14(NGO)/REGPRO/NCO/1996/5236-40 Directorate General of Security Office of the Divisional Organiser SSB Manipur & Nagaland Division Imphal - 795001

Dated, the 21st April, 1999

## **0 耳り見足**

The Divisional Organiser, SSB Manipur and Nagaland Division has ordered the removal of Probation period of the following NGOs on completion of their probation period successfully basing on the recommendation of the D.P.C. constituted for this purpose.

· • -	•	
S.N	o. Name α designation	
		Date of removal
1.	Sh Prabir Kumar Ray, DFO(Tele)	
23/	/ PR K. doven m	30.1.1999
20~/	Sh. L. Gunamani Singh, SrA(Homeo) Sh. Lalsiemlien Hmon SarA(Homeo)	28.2.1999
5. 6.	Sh. Lalsiemlien Hmar, SFA (Homeo) Sh. Kh. Shyam Singk	28.2.1999
<b>6</b> .	Sh. Kh. Shyam Singh, SFA(Homeo) Sh. Bijoy Kumar Bhysia (Medic)	28.2.1999
7.	Sh. A. Joy Kuman Shujal, SFA (Medic)	28.1.1999 10.2.1999
8.	Sh. Ch. Godendne G. A(Medic)	29.1.1999
9.	Sh A. Sanahal Meitei, SFA (Medic) Sh Anil Kumar, Sch (Hemse)	28.1.1999
10.	Sh Anil Kumar, SrA(Homeo)	29.1.1999
	~ -	1.1.1999
	the same was same and the same was arranged to the same of the sam	•

Sd/- 20/4/99 Area Organiser(Admn)

## DISTRIBUTION

- 1. The Assistant Director(EA) SSB Dte, RK Puram, New Delhi-66
- 2. The Section Officer(local)
  Div. HJ. Imphal for recording
  and necessary follow up action
  please.
- 3. Individual concerned by name.
- 4. Probation dossier of individual
- 5. Order file.

No.1/2(14)/89-001//02 Directorate General of Security Office of the Commandant Group Centre SSB Liphal, Manipur.

> Imphal-795001 Dated, the: ... 29/1/5/

1.101 680 1 1-1. (1)

## ///emorandum

The undersigned hereby offers

Siri LALSENLIEAL MARK S/O. JR. LIEAL INNA

for temporary post of Level Gal.

the Commandant, Group Centre BE Imphal, Manipur in the pay of

the Commandant, Group Centre BE Imphal, Manipur in the pay of

the Marko be entitle to draw dearness and other allowance;

at the rate admissible subject to the condition laid down in

rules and order governing the great of such allowance in force

time to time.

The terms of appointment are as follows :-

(i) The post is purely temporary. His permanent appointment to the post if and when it is made permanent will, however, depend on various factors governing permanent appointment to such post in force at the time and will not confer on him the title to permanency from the date the post is named permanent.

(ii) The appointment is purely provisional.

time by giving a month's notice by the appointing authority without assigning any reason.

to serve in any part of India.

3. The appointment will be further subject to :

- (i) Submission of a declaration in the prescribed form and in the event of the candidate having more than one wife living the appointment will be subject to his being excepted from the renforcement of the requirement in this behalf.
- (ii) Taking of an Oath of Allegiance/Faithfulness to the constitution of India (or making of solemn affirmation to that effect) in the prescribed forms.
- the Medical Officer, Group Centre SSB Imphal, Manipur.
  - (iv) Production of the following original

certificate.

(a) Certificate of age.

- (b) Degree/Deplome/Certificate of Educational and other technical qualifications.
- (c) Character Certificate in prescribed form.
  - i) Attested by a District Magistrate or a Gazetted Officer or a Magistrate.
- (d) Certificate in the prescribed form in support of candidate's claims to belong to scheduled Caste or Tribe/Anglo Indian community
- (e) Discharge certificate in the prescribed form of previous employment, if any.

It may please be stated whether the candidates is serving or is under obligation to serve, another Central Government Department, a State Government or a public authority.

5. It any declaration or information furnished by the candidates prove to be fores or if the candidate is found to have wilfully suppressed any materials information he will be liable to the removel from service and such other action as Government may deem necessary.

If shri Lals emlien Aman... accepted the offer on the above terms, he should report to the Commandant, Group Centre, SSB Imphal, Manipur, Ho. Monggangei on an Active of the Commandant, Group Centre, SSB Imphal, Manipur, Ho. Monggangei on an Active of the Condidate fails to

report for duty by the prescribed date the offer will be treated as cancelle.

No travelling allowance will be allowed for joining the appointment.

He may have to stay for medical check up for 2/3 days.

If he is declared medically fit and his documents are in order, may be asked to join at short notice.

This offer does not give my guar antes for appointment.

He should bring sufficient money for medical check up i.e. X-ray/Urine test if required necessary.

12. He should also bring Raflong/Sarahan Training Certificate obtained from concerned 0.0/3.4.0./1.0.

COMMANDAYT Group Centre 53 Imphal, Might our .

Τo

shri Lal Sien lein Alman Vill: Thankon vill: 43 - vins

P.O. :.. Thanken.....

F.S. Thaulorg....

Distt: ... Charachancepm

Jated, C.C.Pur 22nd Jan. 2000.

n northwest

- 33-

The Divisional Organiser SSB, Manipur & Nagaland Divn. HQ. Lamphelpat, Imphal.

(Through proper channel )

Subj:- Submission of un-willingness to repatriat to Group Centre as Cont. (CD)

Sir.

With reference to ite.memorandum No. 4/3SB/A-4/99(ii)-6113-61 Dated 29th November 1999 regarding 10 pc cut imposed by Cenyral Gov#. in respect of Homoeopathy cadre.

I am hereby too substitted my option of un-will-ingness to return to my parent Group Centre as Cont.(GD) as I am already appointed in the same scale of Head Cont. (GD) vide SGB Dte.Memo Nr.6/38B/A-S/d9-(9)-2362 Dated 16.9.96 and your order No.1/2(1)3/97-SSB/2836 Dated21.3.97.

in the other side I am always ready to convert to Head Constable ((E)) and promised to do the necessary courses for time to time.

It is submitted for your kind information and further necessary action.

Yours faithfully.

( LALSIMMIET. HMAR ) 27/1/200 S.F.A (Homoeo) AD, SSB/VVF Churachandpur Manipur.

No. 8/1106/000/0/91-123211 Directorate General of Security, W Office of the Commandam, Group Centre, SSP, Delhi-Dated the Zedaug, 1971.

OFFICE OPDER

<u> Роспилиный:</u>

Consequent upon the recommendation of the Learn Shri Anila Kumar S/O Shri Duni Chand resident of Village & Post Office Nehran Pukher, Teh Dehra Distt Kangra (HP) who has been declared medically fit by the Senior Medical Officer Group Centre SSB New Delhi-47 is hereby appointed as Constable/GD in the pay scale of Rs. 950-20-1150-EB-25-1400 per month purely on temporary basis with effect from 20-8-1991 (F/N: His particulars are given es under :-

34- 2 /11

19 Educational/Qualification:

BA Part.JI.

2. Date of birth:

7-1-1970

3% Whether SC/ST

No.

4. Whether Sarahan Trained:

Yes in batch No.163.

5. His IR clearance obtained through SSB Dta under memo No.19/1/91-SST/EI dated 7.8-1991

6. His verification of character and antecedents have

already been vorfied by the Distt Magistrue Kangra at Dharamsala (HP) vide their memo No.597/ dated 24-7-1971\*

7. He is a member of CGRGIS -1980 with effect from the date of his appointment.

8. He is posted in 'B' Coy and allotted Rec. Nos 66/69

> (KL Datyal) Commandant

Distribution\*

1. DDQ, Group Centre, SSP, Delhi-47 (in duplicate).

2 . QM GC SSB Delhis

3. Coy Commander "E" Coy Parpatganj. New Delhi.

4. SI(A) Group Centre, SSB, Delhi.

51 CRC alongwith all relevant papers.

6. 70 Clerk for publication in FO part. II.

कार्यालय भ्रष्टयक्ष के हस्ताक्षर Signature of Head of Off ो सारांग की प्राप्ति स्वीकार कर भार नहीं करता हूं।

·····परिशिष्ट(Appendia

रूप में प्रहंक ना हो ग्रीर कारण

कारण

Reasons

salifying as service and

bere of

द्वाराकी गई सेवा कासार

सरकारी कर्मचारी के हस्ताक्षर Signature of Govt. Serva

Amount vina - I 10 A 24 717 4 4 36 Directorrite General To Office of the Divisional Organiser, ScB Him chal Pracesh Division A Fir Hill Shim lank. Tried Shimle-b the, HATOR ORDER In pursurnce of SSB Dtels memorandum No. 6/88P/12/89(9)-2354 dated 16-9.1996; following Group Centres personnel era appointed as SFA (Homeo) on 4 Transfer basis in the pay scale of Rs. 975-25-1150-EBagainst each from the orto they assummenarge of the post. . Place Where \$1.No.Name of GO Fersonhale posted. S/Shr 1 A.O.Offica Sunderneger. Dina Noth, NK/GD GC Delhi. A.O.Office, Hempur. Ranjit Singh, ONGO GC Marempur. A.O.Office, Kullu. Hemant Kumar, CI/GD GC Tha rampur, 1.0.0ffice, Sundernagar Anil Kumar, CT/GD GC De Mal. RAM IA1 Ct/GIL. Div. Hars . Shim la . GC Shamshin 6. A.O.Office Kangra. Om Parkash, CI/GD GC Sapri. Nend In L 07/60 h O refice Kullu. GC Dani. Jeewan Lal, CI/GD A.O. Office, Chambe. GC Sanria 9. Mast Rom. CT/GD Aananfico, Remour. GC Spamshila Khem Chand, Ct/GD 1.0.0ffice, Rekong Peo. GC Diarampur. 2. The sentority of SFA (Homeo) will be as per ... merit drawn by the selection board. Their pay will be fixed as per rules applicable and instructions issued by the Govie from time to time. They will be on probation for a period of two years as per SSE (Home Hally) Service rules 1972 from the date they assume charge which may be extended or curtailed av the discreation of the compatent authority as per SSE(Homeo) Service Fules. they will be required to undergo training courses prescribed for SFARHoneo) by the depertment from time to time. \$d/ ⊶ Diputy inspector General, sep. Endst.No A-2/4/74-20 XIV-

Let\_d Shimla-4,

The Director of Accounts, Cab. Sectt. H. K. Puram New Delhi 1.

Copy to:

The Asstt Director(EA), SSB Dte. New Dalhi.
The Dommandon to Dharampur/Delhi/Shamshi/Sapri for 3∙ furiner n/a.

The Area Organisers Sundernagar, Ramour, Kullu/Kangra Contd/ .. 2

> Directorate General Govt. of India Kinne Rekeng PBO (H.P.)

Chamba/Relong Peo for further decessary action. The Divisional Medical Officer, Divi-Hurs. Shimla. The Accounts Officer, Divi-Hurs. Shimla. The individual concerned through unit. File No A-2/45/94-DO-

45

Annexure-2

### Confidential

No. 38/SSB/A-4/98(I)-880 Directorate general of Security Office of the Directorate SSB, New Delhi-11006

Dated the 4th March, 1999

#### **MEMORANDUM**

"Sub: 10% cut in the staff strength of SSB.

In response to Ministry of Finance (Department of Expenditure) U.O. No. 7(7) E.coord/92 dated 4.3.1997 sent under Cabinet Secretariat U.O. No. A-11011/17/97-DO.I-676 dated 30.12.1997, a proposal was sent to Cabinet Secretariat in May, 1998., asking exemption from the purview of 10% cut in staff strength of SSB Organisation on the grounds that all posts sanctioned in SSB are operational in nature and surrender of any post would deprive the units concerned of the services of such efficiency of the organisation, but Cabinet Secretariat did not agree to our proposal and insisted upon to identify 10 % posts of sanctioned strength for surrender. Comply with the Govt. orders to identify posts, which could be surrendered under 10% cut, a review has been undertaken at SSB Directorate keeping in view the operational efficiency of the organisation. Taking all aspects into consideration, a proposal was sent to Cabinet Secretariat recommending 590 posts in various ranks for surrender as shown in the enclosed Annexure'A'.

- 2. Since 590 posts as shown in the Annexure have already been recommended for surrender, all units are requested not to fill up the existing vacant posts and also those filled posts, which are likely to fall vacant due to retirement, resignation, death etc. in the near future.
- 3. This issued with the approval of Joint Director (A),

Enclo:- As above

Sd/- Illegible 3.3.89

(N.C. Bhattacharjee) Assistant Director (EA.I)

Allisten



### Annexure-2 (Contd.)

To

1. The DOS: HP/UP/AP/NB/SB/R&H/J&K/Shillong.

2. The DIGs: Haflong/Sarahan/FA Gwalidam/TC Salonibari

3. The Comdt.WATG Jammu/Ranidanga/Kashipur.

No. 38/SSB/A-4/98(1)

Copy alongwith a copy of Annexure 'A' is forwarded to :

1. The DIG (Trg) SSB Dte.

2. xxxxxxxxxx

3. xxxxxxxxxxx

4. xxxxxxxxx

5. xxxxxxxxxx

Sd/-

**Assistant Director** 

Memo No. 2988-11

Dated 4.3.999

Copy to:

1. The Comdts

GC Bongaigaon/

for information

GC D/Nagar

please.

2. The Aos

TZP/TSK/NLP/NK/KJR

3. The Comdt. WATS D/Nagar.

Sd/- Illegible

SECTION OFFICER SSB ,NORTH ASSAM DIVISION, TEZPUR

ANNEXURE 'A

fotal sanctioned strength of Area - side --- 6,000 posts

(Gazetted and Hon- Gazetted)

2. Posts proposed for surrender under
105 out in sanctioned strength ---- 5,80 posts

DETAILS OF POSTS PROPOSED FOR SURRENDER

Si. I Mans of the Post		Name of unit of SSB from which sanctioned	1 110	of 1	osts.
	. !		S	P	, , , , , , , , , , , , , , , , , , ,
1 114 12 12		3 3 3	1 4	1 5	1 6
1. DIG (Publicity )		SSB Dte.			
2. Dy. Director ( Accounts)	, .	SSB Dte.	1	-	
3. AD/Commandant.		WATS Junny	1	-	
4. SAD/Coy Commander		WATS J&K. Kashipur & Ranidanga	3	3	
5. CO/Inspector. 6. S.H.O.		VAIS Jak, Kashipur & Ranidanga	3	.s 3	
7. n.O.		MATS Ranidanga	1	í	
B. Accountants		WATS Jak and Kashipur	2.	1	
9. Appletant		WATS JEK, Kashipur and Ranidanga	3	1	
10. V.D.Cs	. 2	UATS JARMU	1	~	
11. L.D.Cs	2	NATS Jannu, 1 Ranidanga & 1 DATS K/p	ur.4	3	
12. Steno Grd -111	2	WATS Jammu, 1 Ranidanga & 1 WATS K/p	ur.4	ત	
13. F.A.	. A	WATS Jammu, 1 Rankdanga & 1 WATS K/p	ur.4	2	
14. Drivers	Ā	WATS Januu, 1 Ranidanga & 1 WATS K/P	ur.6	в	
15. Sucepor/Safaiwala.	2	WATS Jamu, 2 Ranidanga & 2 WATS K/p	ar.g	G	
G. AFO(H)	~	WATS Jungu, 2 Ranidanga & 2 WATS K/p	ur.6	G	
I7. SFA(M)		WATS Junny Ranidanga & WATS Kaship	ur.3	3	
3. DFO (Instructor)	. ,	WATS Junnu, Ranidanga & WATS Kaship	ur.3	3	
9. AFO (Instructor)	. 4	WATS Junnu, 1 Ranidanga & 1 WATS K/p	ur.4	4	
0. SFA (Instructor)	4	WATS Jaunu, 2 Ranidanga & 2 Kashipur	. 8	5	
11. Naik Cook.	. 5	WATS Junnu, 3 Ranidanga & 3 Kashipur	. 11	11	
22. Cooka	2	WATS Ranidanga	2.	2	
3. Maid-Servants	3	UATS Jamuu, & 2 Kashipur.	15	5	
4. Vatornan	٠,	WATS Junnu, 2 Ranidanga, 1 Kashipur	5	5	
25. Vasherman	2	WATS Junnu, 2 Ranidanga, 2 Kashipur	. 6	6	
	4	WATS Junuu1 Ranidanga, i Eachipur	. 3	3	•
	-1	WATS Juneu, 4 Ranidanga, T Kashipur	3	3	
	-1	WATS Junnu, & Ranidanga, & Kachipur	. 3	2	
B. AFO (Armourer) 9. MT Cleaners	.1	PATS Ranidanga, A Kashipur.	2	2	
		WATS Ranidanga	1	1	
		WATS January	1	1	
1. S.M.O. (Homogo) 2. H.O. (Homogo)		SSB Dto.	1	-	
2. 11.0. (nonoed)		MP, UP, AP, NA, NB, Shillong, Manipur J&K	9-		
3. DFO (Homogo)		and R&G 1 in each Divisional Hqrs.	9	9	
4. AFO (Homogo)	•	Enting Units of con	10.		3
5. SFA (Homogo)	,	Entire Units of SSB.	48	-	4
6. Peons	A	HATS, Pontdonen 2 Valla	. 89	81	
	12	WATS Ranidanga, 3 Kashipur			
7. Choukidara	**	Each in Division Hars., UP, MP & MAD		47	
6. Mall	3	Entiro Unit of SSB TC Faridabad	128	120	
9. Group Leaders			3	3	
	.43	in A.P. Division	43	32	1
O. SFA(FF)	:	Entire cadre of Fire Fighting	17	17	
•		sanctioned for TC Saharan, Haflong	6.9	. 66	
2. FA (FF)Drivers!		and CSD&W Bhopal.	17	11	
3. SFA(Bleck-smith)		SSB Dte.	1	-	
4. FA (Block-smith) , ,		SSB Dto.	1	-	

590

TOTAL

487

Annexure-3

No. 4/SSB/A4/99(2)-3390-3455 Directorate General of security Office of the Director, SSB, East Block-V, R.K.Puram New Delhi-110066.

#### **MEMORANDUM**

Dated 22.7.99

"Sub: ADJUSTMENT OF SURPLUS PERSONNEL UNDER TEN PERCENT CUT IMPOSED BY CENTRAL GOVERNMENT.

All posts of SFA (Homeo), AFO (Homeo) and DFA(Homeo) have been surrendered under the 10% cut imposed by the Central Govt. order to adjust the incumbents working on these posts and/or who are interested to revert to their parent Group Centres, a list of GC personnel selected for appointment on transfer basis as SFA (H) is enclosed with the direction to:

- a) forward vacancy of Constable (GD)
- b) List of personnel recruited with them/junior to them got promotion to higher rank with date.
- c) Their position (individual wise) in the GC but for their selection/appointment to the post of SFA (H).
- d) Whether these personnel can be adjusted in GC on their reversion to the parent cadre.
- 2. The SFAs(H), who will give inwriting their willingness without claim of seniority over those constables (GD) of the GC who were junior to them in the inter se seniority of Constables but promoted as Head constables (GD) may be considered for reversion as Constable if vacancies in the GC are available. This exercise may be considered only after the above information is available and the pros and cons of the proposal is examined in greater details.

3. The above details should reach this directorate on or before 31st July, 1999.

Names of personnel if any left out may also be intimated quoting SSB Directorate reference vide which selection to SFA (H) conveyed.

Sd/- Illegible (S.S.Bora) JOINT DEPUTY DIRECTOR (EA)

No. 1/1/POST-SURPLUS/99(1)/2094-55

Dated 6.8.99

Copy to:

The SAO Tezpur/Mangaldoi for information and necessary action please. The written willingness for the officials may be obtained and send early to this office for onward submission to Higher Hqr.

Sd/- Illegible 6.8.99 Area Organiser, SSB Tezpur

Myster

Annexure-4

## No. A. 11011011/17/97-DO-I-148 GOVERNMENT OF INDIA CABINET SECRETARIAT BIKANER HOUSE ANNEXE

SHAHJAHAN ROAD, NEW DELHI THE 20 MAY 1999

### **ORDER**

In terms of Government directive for 10% cut in the sanctioned strength of posts of SSB (Excluding Battalion side) and SFF, President is pleased to abolish 590 posts in SSB as indicated in Annexure-I and 870 posts in SFA as shown in Annexure-II.

- 2. So far abolition of posts in SSB is concerned, total number of 103 posts as shown under col. 6 of the Annexure-I are abolished with immediate effect. The posts shown under Col.5 of the Annexure(total 487 posts) which are at present filled up will be abolished automatically on their falling vacant due to promotion, transfer, retirement, death etc. of the incumbent holding the post.
- 3. As regards abolition of posts in SFF, 35 posts have already been abolished vide order No. A 49011/96/98-DO-I, dated 11.08.97. Therefore, actual 835 posts as indicated under Col. 6 against SI. No. 1 to 5 in the Annexure-II shall be abolished with immediate effect.
- 4. This issued with the concurrence of Ministry of Finance (Expenditure) vide UO No. 7(7)/E. Coord/92 dated 22.04.99.

Sd/- Illegible

(MUKUL CHATTERJEE)
Deputy Secretary to the Govt. of India

### Copy to:

- 1. Director, SSB,
- 2. IG, SFF,
- 3. Joint Director (P&C), Coord. Cell.
- 4. Deputy Secretary (F/S).
- 5. DO-II(S) through Director (SR).
- 6. Guard File.

Aurafent

Total senotioned strength of Assa-side .... 5,900 posts

(Gazetted C .on-Gazetted)

.... 590 posts

bosts proposed upr surrender under 10% out in senctioned strength

## DETAILS OF POSTE PROPOSED FOR SUPPLIEER

51	Name of the post.	Mama of units of EE3 From which sanctioned	 	p	_ V	
.; - 1.		3.	·	5. 		= = = -
			<u>:</u>	<b>-</b>	<u>1</u>	
2.	DIG(Publicity) Dy.Dir on on (Acctis)		<u>.</u>	1		
3. 4. 5.	AD/ODL SAD/ODT.COMPT. CO/EMSTON IT	WATE James WATE LAK, Washipur & Ranidança . JLK, Washipur & Ranidança	3	3 · · · · 3 · · · · · · · · · · · · · ·	<u> </u>	
6.	S.M.O.	WAIS Ranidanga	i C	<u>-</u> <u>1</u>	1	
7. 3.	M.O. Accountants	WATE J&K & Kashipur WATE J&K, Kashipur & Ramidanga	3	1 -	2	
•	Assistant U.D.Cs.	MATS Jammu, 1 Ranicanga & 1 MATS Washipur	÷	3	1	
11.	L.D.Cs.	2 WATS Jammu, 1 Ramidanga 2 1 WATS Kashipur	÷e.	4	2	
12.	Stem Grd-III	2 WATS Jammu, 1 Ranidanga & 1 WATS Kashipur	٠. دل	£		
13.	F.A.	4 MTS Jammu, 1 Ranidanga & 1 MTS Kashipur	<u> </u>	<b>5</b> -		
14.	Crivers	4 MATS Jammu, 2 Ranidanga S 17 MATS Mashipur	į.	;	· ·	•
15.	Sweepor/Sefaiwala	2 MAIS Jammy, 2 Ranidanga &	<u>5</u> -:3	39	. 3	
•				_		

Innex rune - 4 (seins)

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•						

- ' بو شرر		3.	· · · · · · · · · · · · · · · · · · ·	5.	-5:
1.5	£		S 43	39	۶ .
• .	*	en e	3	3	
1ć.	AFO(N)	WATS Janzu, Ranidanga & Washipur	3	3	· .
17.		WATS Jammu, Renigionge 1 Kashipur		<u>.</u>	<u>.</u> .
	Dro(Instructor)	2 MATS Jameu, 1 Manidanga 3 1 Mashipur	<del>-</del>	·	
: 0	(m) (m) (m)	4 MATS Jamu, 2 Ranidanga &	5	ō	3
19.	AFO(Instructor)	2 asnipur	11	11	—
20.	SFA(Instructor)	5 MATS Jammu, S Ramidanga &			
		3 Ksshipur	. 2	2	-
21.	Naik Clok	2 LATS Ramidanga	5·	5,	<del>-</del> .
22.	Cooks	3 WATS Jammu & 2 Mashipur	ā	5	-
23.	Wall dervants	2 MATS Jammu, 2 Ramidanga C . 1 Kashipur	•		
		2 MATS Jaury, _ Ranicanga S	5	ర	-
24.	Waterman	. 2 Kashi Dur		3	<u>.</u>
25.	Yasherman	. WATS Jammu, Kanidanga & Kashi	pur 3	ა : ვ	
-	Leb. Tech.	Wats Jamiu, Ranidança, & Kashirur	3		1
	Piarmacist	Wats Jammu, Ranidanga & Kasimpur	. 3	<u>.</u> 2	<b>.</b> .
27.	-	Wats Ranidança & Kashipur.	2	2	_
28.	AFO(ATEMULTEE)	WATE Ranidanga	1 .	1	-
29.	AIT Cleaners		1	1	· _
30.	Storekt eper	WATS Jaramu	1	÷	1.
31.	3.M.O. (Icmeo)	Sign Die.	. 9 .	9	-
32.	M.O. (Nomeo)	田, い, AP, い, 対B, Shillong, Manipur, 近K and RGG l in sach	110	104	14
,	•	Div. Eqrs.	<u> </u>		

-(12 - 45 --:: 3 ::-

81
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Fig-			3.		4.	5.		
J 1.					2F113 10	104	14	<b>2</b> , <b>-</b> , <b>-</b> , <b>-</b>
	DEO(Norso)	•	Entire Units of ESE.	•	43	_	. <u>4</u> 8	•
	(Hozeo)		Furths Our con-	٠.	٤9	51	8	
	SFA (Momeo) }		8 WATS Ranidanga, 3 Kashi	our,	<b>-</b> ₹7	47	<del>.</del>	
	<b>**</b> *		12 Each in Div. Hqrs, UP, Entire Units of SEB.	r.P & iVAD	128	125	2	
	Chowkidars Hali		3 TO Faridabad	•	3	3	-	•
	Group Leaders		43 in A.P. Division	_	43	32	11	
	SFA(FF)		Entire cadre of Fire Fight sanctioned for TO Sarahan,	ung Laflong	17 60	17 33	2	
	FA(FF)		and COMM Brobar		17	11	5	
	FA(FF) Drivers ( s. (Deck-amith)		SS3 Dte.	•	Ţ	· <u>-</u>	1	
44.	Fi(Clack-smith)		SS3 Dte.	•	· 3	_	1	
			. ^ .	Total:	59°C	487	103	**,
			$\bigcup$					

Alls W.

Annexure-5

No.4/SSB/A-4/99(11)-6113-61
Directorate General of Security
Office of the Director, SSB, East Block-V
R.K.Puram, New Delhi-110066

Dated :- 29.11.99

### **MEMORANDUM**

Sub:

Adjustment of surplus personnel under 10% cut imposed by the Central Govt. in respect of Homeopathy cadre.

- 1. Since the complete para-Homeopathy Cadre in this Organisation have been surrendered under 10% imposed by Central Govt., therefore there is no future avenues of promotion for SFA (Homoeo) to the higher rank in this Organisation.
- 2 .On seeing darkness of their future prospects, competent authority has decided to allow the willing persons to repatriate their parent Group Centre.
- In view of the above, it is requested that option from willing SFA (Homoeo) may be obtained for reversion to their parent cadre and may be forwarded to the concerned Group Centre. Matter may be finalised at your end under intimation to the Directorate. Those who would like to continue in the Homeo Cadre will be allowed to continue as such till they are wasted out. List of SFA (Homoeo) showing their parent G.Cs/Units as enclosed for necessary action.
- 4. This issue with the approval of the Director, SSB.

Enclo: As above

Sd/-

Joint Deputy Director (TA)

To

1. The D.O.s HP/UP/AP/HA/NB & S/SB/J SK/R&G/M & N/Shillong.

Allestal.

All concerned

Memo No. 13352-56

21.12.99

Dated 15<sup>th</sup> December,

Copy to

The Area Organisers, SSB Tezpur/Kokrajhar/N.Lakhimpur/North Kamrup/Tinsukia for information and necessary action please.

Sd/-

Section Officer North Assam Division Tezpur

No. 3355-56 Copy to

Date 21/12/99

The Sub-Area Organiser, SSB, Tezpur, Mangaldoi for information and necessary action please.

Sd/-Area Organiser, SSB Tezpur.

Alls fan.

Annexure-6

No. 4/SSB/A-4/7001(2)
Government of India
Ministry of Home Affairs
Office of the D.G., SSB,
East Block-V, R.K.Puram
New Delhi-110066.

Dated the 5.7.01

### MEMORANDUM

Subject : Adjustment of Surplus Para-Homoeopathy – Staff in their parent units.

As you are aware, the entire Homoeopathy Cadre has been abolished by the cabinet Secretariat vide their order No. A-11011/17/97-DO-I-448 dated 20.5.1999 under 10% cut with the direction that filled up posts will be abolished automatically on their falling vacant due to promotion, transfer, retirement, death etc. of the incumbents holding the posts.

The matter regarding adjustment of the 79 SFAs (homoeo) who have been rendered surplus due to abolition of the Homeopathy cadre has been considered. The SFAs (Homeo) were appointed to the post on transfer basis from amongst the Constables (GD)/Fas etc. who had done Homeopathy Course. It is observed that almost all the incumbents of the post of SFA (Homeo) have on an average 15 to 25 years of service left till the age of superannuation. As such in the larger public interest, it has been decided to transfer them back to their parent units/cadre. In order to implement the decision, D.G. SSB has issued the following instructions:-

may be, the SFAs(H) will regain their seniority above their immediate juniors with consequential benefits. They will be held against the vacancies are not available, they may be adjusted against other vacant posts under GFR-77. If their immediate juniors have been already promoted to the higher rank(s) these officials will be put through the required training course(s) so that they are promoted to the relevant rank(s) against available vacancies adjusted under GFR-77.

Alles for

- ii) The pay drawn by the SFA(s) (Homeo) immediately before their retransfer to their parent. Units/Cadre, shall be protected and adjusted against the future increments. If required by issue of specific orders.
- ln view of (ii) above if any one of these 79 SFAs (Homeo) happen to draw salary more than his immediate senior(s), the latter cannot claim parity with him.
- 3. In case an SFAs(Homeo) desires to opt for voluntary retirement, in the event of his having rendered the qualifying service for petition etc, he should tender 3 months irrevocable notice for voluntary retirement immediately and allowed to proceed on voluntary retirement from the rank of S.F.A.s(Homeo).
- A list containing names and other relevant particulars of the 79 SFAs (Homeo) is enclosed.
- 5. The DG, SSB, has desired that follow up action on the above lines should be taken by the concerned Commandants by 31<sup>st</sup> July, 2001 positively. The D.O.s/D.I.Gs will send information to this Hqrs about the action taken, by 15.8.2001.
- 6. This has the approval of D.G., SSB.

Enclo: As above

Sd/- Illegible

(N.C. Joshi) Inspector General (Pers)" 1131 OF SENIOR FIELD ASSISTANCES (HOHOEO)

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Mo.	S/SHRT	STATE TO SELONDS	OASE OF BURTH	DATE OF SUPERA- NNUATION	PRESENT PLACE OF POSTING WITH DATE	PARENT UNIT TO WRICH BELONGS
. i.	· · · · · · · · · · · · · · · · · · ·	3.	•	5.	6.	7.
	V-6- DIATRION	4			***************************************	• • • • • • • • • • • • • • • • • • • •
1.	3.F. ROY	<sup>1</sup> ,Авзан	61711757	31/10/2017	1 TAHAGAR 27/02/97	GC HAFLONG
2.	A.C. KALITA	ASUAHY	01/09/535	31/08/2013		GC BOHGA1GAGS
	RAMESH CHANO	HP	15/07/62	31/07/2073	SEPPA 10/01/37	GC DHARAMPUR
4. :\ 5.	VIRENDRA SINGH	បូត	12/10/63	31/10/2028	Z1RO 16/17/90	GC СНАКНА.
	RABINDER JOSHI	Πb	17/05/69	31/05/2028	PALIN 18/65/98	GC ALHORA
	HDMIE ÜILHAE	łip	-15/11/54	30/11/2024,	ALDHG 26/06/27	GC SAPRI ~
1.	A.K. NIRALA	ASSAM	13712/531	31/12/2023	YTHISK TONG 11/02/27 M	GC BASALL
	K.P. POWDEL	ASSANT	07/11/66	51/11/2026	TEZU 01/67/2K	GC BASAR
•	ASHWANI KUHAR	нну	15/10/55	31/10/2015	1:11	GC SHAMSH
•		v w . Biengan	09/01/63	31/01/2023	HIAO 30/04/28 ***	GC RANIOANGA
		· yə ·	18/12/55	31/12/2015	UIV. HQR 17/05/2K~	GC SRINAGAR
	ўвицанатні sharna	НР	07/01/54	31/01/2014 -	ROING 15/05/2K *	GC GHITORN),
•		1. НР №	14/12/62	31/12/2022	LONGDING 15/05/2K	GC SAPRI
11.	MAST RAN	HE	23/04/68	20/07/2028	JANG 15/05/2K	вс знамзка

1.	2.	••••••••••••••••••••••••••••••••••••••	h.	, a,		7.
15.	KHEM CHAND	ThP	13/07/70	31/07/2030	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	DHARAKPUR
16	RANJEET SINGH	нь ,	25/01/64	31/01/2024	UAPORIJO 15/05/2K	0C v
17.	THEMANT KUMAR	НР	14/02/68	29/02/2028	PASSIGHAT, 27/05/2K	00
	A-V. DIAI210R		· · · · ·		· · · · · · · · · · · · · · · · · · ·	
18.	B.N. BHARALI	ASSAH	01/01/57	31/12/2017	AO N/KAHRUP 11/03/94	GC TEZU
19.	P.K. SARKAR	ASSAN	113/30/63	31/10/2009	KOKRAJHAR 01/09/99	GC BOHGA I GOAH
24.	G.C. BARMAN	MAREA	03/07/pz .1	31/01/2015	BORGATGAON 01/12/96	-00-
21.	R.K. SARHAH	ASSAN	01/02/56	31/01/2016	E/L/KHIHPUR 01/12/06	-00-
22.	тАрАна . Ј. в	ASSAH	15/05/64	31/05/2024	02/09/97	GC JAHHU
23.	BANESWAR SHARNA	MARRA	01/14/55	31/10/2016	9A0_B/001 02/12/96	GC BONGAIGAON
24.	R.B. SAHA	MARKA	02/06/58	30/04/2018	21/11/96 3AG TINGUKIA	GC DEBEN- DERHAGAR
\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\\	8.K. DAS	ASSAM	02/04/69	30/04/2029	SAO DIBRUGARH 02/11/96	GC HAFLONG
26.	O. SARHA	ASSAH	a1/09/57	21/02/2017	AO 1EZPUR 01/07/99	GC BONGATGAUI
₹ 27.	. JAGHOHAN SINGH	MASSA	20/46/73	30/06/2033	3 CHANGSARI 14/12/96	<b>GC</b> СНАННА
1	U.P. DIVISION			1		•
) 	. K.S. NEGI	U.P.	19/04/56	5 30/04/2019	5 AU UTTARKASHI 21/08/97	GC SRI HAGAR
29.	. U.S. CHAUHAN	0.8.	14/12/7	1 31/12/203	1 AO UTTARKASH 01/12/96	GC CHADHA

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- MANGAL STNGH	U.P.	15/02/6		5 SAC DIDI HAT 06/98 9 AO PITHORAGAR	
3.N. SHARMA	U.p.	22/10/50	•	4 AU CHAHOL 1	NAGAR
RAJPAL SINGH	IJ.p.	30/07/70	•	10/07/99	FA GWALDA
BYG DYATSTOR		Yang terminal		22/12/26	GC ORTHAGAR
SAHAB RAM	RAJ.	30/10/65	31/10/2026	in anioni (India	GC-SRI
✓ DAULAT RAM	RAJ	10/97/68	31/07/2028	* *** VALUES	GANGANGR
JASPAL SINGH	RAJ.	10/6//69	31/07/2029	01/06/08	
SAKLA NAHO	UP	05/02/55	28/02/2015	12/06/9a SAD JUHAGARH	-00-
CHITHDER STREET	RAJ	13/04/65	31/04/2023	10/10/9/	GC SRINGR GARHWAI
KRISHAN KUNAR	HARYAGA	02/11/54	30/11/2014	16/07/96	GC SRI GANGANGR
SURHASH KUMAR	НЬ	. 94/04/7n	31/98/2030	04/05/99	GC D/PUR
JOGINDER SINGH	RAJ.	15/07/65		5A0 RADHAHPUR 20/12/96	GC SAPRI
Had division	•		31/07/2025	SAO HAKHATRANA 01/11/96	GC SRI GANGANGR
наита знаимина.	HANTPUR	01/03/57	31/03/2027	RZW DIAISION	
K.JOYSON TANGKHUL	ядчтиля	01/03//2	31/03/2032	24/10/39	GC 1MPHAL
FALSTANLIEN HMAR	MANTEUR		31/03/2029	12/04/91	-00
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45	ANTI KUMAR	He	07/01/70	-1/01/2030	MER DIVISION 07/07/98	GC DELHI
46	ABHIRAM DAS	мв	12/10/52	31/10/2012	HEN DIVISION 26/06/99	GC FALAKATA
47	K.S. BISH	181		1/07/2029	184 0171310H 25/05/2K	RC ALBORA
48	OH PRAKASH	μβ	127/93/68	31/03/2028	HER DIVISION 15/05/2K	GC SAPRI
	SULLIONG DIVISION	•		•		, •
	A.S. EAWA	Him	07/09/65	01710/2005	ΛΟ ΜΕΡΗΛΙΑΥΑ - 27/05/2K	GC ALMORA
<u>.</u>	√ HAMINOER SINGK	HP	30/07/65	01/08/2026	AO MERHALAYA 12/11/96	GC SHAMSHI
• 1	THE POSTWAR BORDAR	ASSAB	43/47/5C	01/03/2016	AO KEGHALAYA	GC DEBEH- DERHAGAR
52	RAPS TAL	HF	15/01/55	31/01/2015	01V.HQ. SHG 09/05/28	GC GHITORNI
53	G.X., R0Y	ASSAN	01/08/55	31/07/2014	AO TRA 20/67/98	GC BONGA1GAON
54	SANTRAN CH. ROY	ASSAM ·	25/12/68	31/13/2028	AO TRA 11/11/98	GC IRIPURA /HAFLONG
÷5	RAJEHORA SINGH	Db	10/04/69	30/04/2029	AO AGARTALA 95/07/99	GC ALMORA
- 56 - U	OJEEN PRASAD	00	11/07/68	31/07/2028	A0 IR4.	GC CHAHHA
) ; } ;	HARISH JOSHI	Ü.a	12/12/67	21/12/2027	AU KPR 26/03/2K	GC ALHORA
÷	RAJESH KUHAR	JAHHU	20/04/71	30/04/2031	AO KPR 16/11/96	GC JAMMU
57	BUROTH KR. PAUL	, Масел	31/03/69	31/03/2029	AO KPR 17/04/98	GC TRIPURA
•	S.S. RANA	qij	15/09/59	30/09/2029	40 KASHIPUR 15/05/2K	GC CHANHA

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61	А. 1707 споненику	MR	10/01/66	31/01/2026	JALPAIGURI 02/12/96	GC RANIDANGA
67	SHAHBHU SHANKAR	WB	06/10/63	31/10/2023	DIV.HQ.NBS	-00-
63	KARBONG LEPCHA	ren.		1	02/12/96	
		WES .	11/04/65	39/04/2025	GANGTOK 30/11/96	SIKKIH GC
	MINAL CHAND DAS	MB	96/10/56	31/19/2014	SAO NAMCHI 17/08/98	GC KANIPUR
<b>£</b>	SHYAMAL CHAKRABORT	Y 543	02/01/85	31/12/2025	hAТНАВНАНСА 13/12/96	GC 31KK1H
14	T.K. ROY	we	14/04/64	39/04/2024	KAL IMPONG . 02/12/96	GC .
67	R.S. RAWAT	UP	21/10/55	21/10/2002		RANIDAHGA
				31/10/2026	3A0 DARJEELING 15/07/99	GC'UP DIV.
68	DIL BAHADUR TAHAHG	ting .	07/64/64	30/44/2024	340 DINHATA 14/06/99	GC MANIPUR
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69 *	SAHSAR CHAND	He	(0/)7/3)		AO JAHHU	GC SHAHSHI
70	TARSEN SINGH	Jex	W. Jungson		02/01/94	
				• .	AO JAHIIU 11/04/2K	GC JAHHU
7	NARENDER STHIGH	Jak	19/04/68		AO JAMMU 22/06/98	GC
	MOHINDER SINGH	Нр	11/05/55	•	AO LEH	SUNDERBANI GC SAPRI
	U_P_01V1S10N	•			12/06/2K	
7	RAJESH PARKASH	Up Up	27/02/65	31/03/2025	SAO KEYLONG	GC CHAMMA
74	RAH LAL-II	HH	01/03/65	31/03/2025	12/05/2K 617. Tigic. SHTHEA	пс зилизит
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75	JEET PAL SINGH	ម្រ	13/05/64	31/05/2024	CHAMBA 13/07/98	GC SRI-
75	BHUVNESHWAR SINGH	HP	05/10/52	31/10/2012	DALHOUSIE 09/05/2K	GC SAPRI
. 17	RAH LAL-1	Нр	01/04/67	31/03/2027	SAD KAZA 14/08/2K	GC SHAMSHI
78	SURECH OH, SHARHA	Hb	70/01/56	3:/01/2014	REKONG PEO 12/05/2K	GC DEUHI
79	831 0X 5HV40	HARAYAHA	01/06/06	31/03/2026	358 OTE. 06/99	GC SK1- GANGAHGR

The concerned units are requested to verify particulars of above 3.F.As(H) from the Service Book of the individuals available with them before their report allow to droup Good as/F.A. Gaalden.

.c:

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Annexure-7

No. NGE/E-26/2001/143
Government of India,
Ministry of Home Affairs,
Office of the Divisional Organiser,
SSB, A.P. Division, Itanagar

Dated: Itanagar the 12th July/2001

### **DRAFT**

In pursuance to Director general sSB, New-Delhi Memo No. 4/SSB/A-4/2001 (2)-1982-2032 dated 5<sup>th</sup> July/2001, the following SFA(Homeo), who were appointed to the post on transfer basis from amongst the Constable (GD)/FAs etc., have been transferred back to their parent units/cadres as shown against each with immediate effect, not later than 31<sup>st</sup> July, 2001 in view of rendered surplus due to abolition of the Hoemopathy Cadre.

SI.	Name & Designation	Present place of	Unit to where	Remark
No.		posting	transferred	
1	S.K.Roy, SFA (H)	Divl.Hq A.P. Itanagar	G.C. Haflong	
2	A.C.Kalita –do-	SAO office Bomdila	G.C.Bongaigaon	
3	Ramesh Chand –do-	SAO Office Seppa	G.C. Dharampur	
4	Virendra Singh –do-	SAO office Zero	G.C. Chamma	
5	Rabindar Joshi	SAO Office Palin	G.C. Almora	
6	Sanjiv Singh -do	SAO Office Along	G.C. Sapri	
7	A.K. Nirala –do-	SAO Office	G.C. Basar	
د-	! !	Yingkiong		
8	K.P. Powdel -do-	AO Office Tezu	G.C. Basar	
9	Ashwani Kumar -do-	SAO Ofice Khonsa	G.C. Shamshi	
10	S.Biswas –do-	SAO Ofice Miao	G.C. Ranidanga	
11	V.S.Rawat –do-	Divl.Hq. AP, Itanagar	G.C.Srinagar	
12	Dinanath Sarma -do-	SAO, Roing	G.C. Ghitorni	
13	Jeevan Lal -do-	SAO office Longding	G.C. Sapri	**************************************
14	Mast Ram -do-	SAO office Jang	G.C.Shamshi	
15	Khom Chand -do-	SAO office	G.C. Dharmapur	
		CHowkham	·	
16	Ranjeet Singh -do-	SAO office Daporijo	G.C.Dharmapur	
17	Hemant Kumar -do-	SAO Office	G.C.Dharmapur	
· · · · · · · · · · · · · · · · · · ·		Passighat	•	

Sd/- Illegible AREA ORGANISER DIVL. HQ. SSB, ITANAGAR

Allus for

### **Distribution**

- 1. The Inspector General (pers), SSB, HQ, New Delhi for kind formation.
- 2. The Director of accounts, Cab. Sett., New Delhi-110066.
- 3. The Comdts., G.C.S, SSB, Haflong/Bongaigaon, Dharampur, Chamma, Almora.
- 4. The Area organisers, SSB, Bomdila/Ziro/Along/Tezu/Khonsa for information and necessary action.
- 5. The Medical Officer (Homeo), Divl., Hq. Itanagar for information and N/A.
- 6. The Accounts Officer, Divl. Hq, Itanagar -do-.
- 7. Personnel concerned, 8, PA to AO(s) & Personal file.

Austen V.



# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHTI BENCH : GUWAHATI

Application No. 274 of 2001

Applicant(s)

Golakeshwar Sarma & Ors.

Respondent(s)

Union of India & Others

Advocate for Applicant(s) :

Mr. A. Roy, Sr. Advocate

Advocate for Respondent(s)

C.G.S.C.

Notes of The Registry	Date	Order of the Tribunal		
	25.7.2001	Heard Mr. A. Roy, learned counsel for the		
		applicant.		
		The application is admitted, call for the records.		
		Issue notice on the respondents to show cause		
		as to why the interim order, as prayed for, shall not be granted. Returnable by two weeks.		
		Meanwhile the status quo will be maintained		
÷		the returnable date.		
		List on 20.8.2001 for order.		
	L	_ 1.		

Musten.

Sd/-VICE-CHAIRMAN Sd/- MEMBER (Admn)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

क्रिति प्रशासनिक अधिकरण Certical Administrative Tribesal | | JAN 2002 वृज्ञाहरो ज्यामपोट Guvanati Bench **GUWAHATI BENCH: GUWAHATI** 

O.A. No. 312 of 2001

Shri L.G. Singh & Others

..... Applicants

Union of India & Others

..... Respondents

In the matter of

Written statement submitted

by respondents

(Written statement for and on behalf of the 1,2,3 and 4)

The written statements of the above noted respondents are as follows:-

1.

That a copy of the OA No. 312/2001 (referred to as the "application") has been served on the respondents. The respondents have gone through the same and understood the contents thereof. The interest of all the respondents being similar, common written statements is filed for all of them.

2.

That the statement made in the application which are not specifically admitted are hereby denied by me.

1

3. .

That with regard to the statements made in Para 1 of the application, the answering respondents state that the entire Homoeopathy Cadre has been surrendered by the Govt. under 10% cut vide Cabinet Secretariat order No.A-11011/17/97-DO-I-448 dated 20/05/1999 (copy placed at R-I). As the incumbents of the post of SFA (Homoeo) were appointed from the combatised GD cadre/FAs, the Director General, SSB has taken a policy decision to utilise the surplus SFAs(Homoeo) by retransfer to SSB Battalions/ Units giving them all financial benefits as mentioned in the Memo. Dated 5/7/01 in the interest of the Govt. (Copy placed as R-II).

4.

That with regard to the statements made in para 2,3,4.1 to 4.3, the respondents state that they have no comments to offer as these are all matter of records.

5.

That with regard to the statements made in Para 4.4 to 4.7, the respondents state that the petitioners were Constables/Field Assistants and had undergone Homoeopathy course for a duration of one month organised by SSB and were appointed as Senior Field Assistants

(Homoeo) on transfer basis. The entire Homoeopathy Cadre in SSB was surrendered by the competent authority in view of 10% cut The Central by the Govt... imposed Government abolished all the posts of Homoeopathy Cadre in SSB belonging to various cadres. In order to utilise the services of these Senior Field Assistants (Homoeo) in SSB and to protect their service interests by not declaring them as surplus, the competent authority has decided their re-merger in SSB Group Centres from where they were taken initially for appointment to the post of Senior Field Assistants (Homoeo) on transfer basis. basically The petitioners were Constables/L/NKs prior to their appointment as Senior Field Assistants. The decision for remerger of these Senior Field Assistants (Homoeo) has been taken in larger public interest to utilise their services in SSB Group Centres. The petitioners were allowed to maintain their original seniority in the Group Centres above their immediate juniors and their pay and allowances have also been protected. After the re-transfer the petitioners will have same promotional avenues in the GD cadre as were available to them before joining the post of Senior Field Assistants (Homoeo).

That with regard to the statements made in Para 5.8 (perhaps should be 4.8), the respondents state that in view of the position stated in para 1 & 4.4 to 4.7 above, allegations of illegal, arbitrary & malafide are denied. As there are no equivalent posts available of Civil side to accommodate 79 surplus Senior Field Assistants (Homoeo), it was decided in larger public interest to re-transfer them to the posts of Constable(GD)/Field Assistants which they were holding immediately before their appointment on transfer basis as Senior Field Assistant (Homoeo) with all service benefits as stated in order dated 05/07/2001.

That with regard to the statements made in Para 5.9 (should have been 4.9) and 4.10 the respondents state that the implementation of order dated 05/07/2001 has already been held in abeyance till further order.

That with regard to the statements made in Para 5.1 to 5.9, the respondents state that under the facts and circumstances of the case and the provisions of law, the grounds shown cannot sustain in law. Hence the application is liable to be dismissed with cost as per Cabinet Secretariat order No.A-

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6.

11011/17/97-DO-I-448 dated 20/05/99, it is not only the Para Homoeo Cadre, but the posts of other Cadres have also been surrendered under 10% cut imposed by the Central Government. Moreover, creation and abolition of post is executive prerogatives in exercising their discretionary power as a policy decision of the Government.

That the answering respondents have no comments to offer to the statements made in para 6 & 7 of the application.

That with regard to the statements made in para 8.1 to 8.5 and 9.1, the answering respondents state that under the facts and circumstances of the case and the provisions of law, the applicants are not entitled to any relief whatsoever as prayed for and therefore, the application is liable to be dismissed with cost as devoid of any merit. The interim order so granted is also liable to be vacated forthwith.

In the premises aforesaid, it is therefore, prayed that your Lordships would be pleased to hear the parties, peruse the records and after hearing the parties and perusing the records shall further be pleased to dismiss the application with cost.

10.

## **VERIFICATION**

I, T. N. Shanoo, presently working as Divisional Organiser, SSB, Manipur & Nagaland Division Imphal being competent and duly authorised to sign this verification, do hereby solemnly affirm and state that the statements made in para 1,4,5,6,7,8,9,10 are true to my knowledge and belief, those made in para 2,3,4.1 to 4.3 being matter of records are true to my information derived there from and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact. And I sign this verification in this 12 th day of December, 2001 at Guwahati.

Identified by me

<u> DEPONEN</u>₹

Divisional Organiser SSB/VVF Manipur & Nagaland Division

Imphal

## **ADVOCATE**

Solemnly affirmed and signed before me by the deponent who is identified by Shri B.C. Pathak, Advocate on this // th day of December, 2000 at Guwahati.

MAGISTRATE/ADVOCATE

No. 38/SSB/A-1/98(1)-2(70-27. Directorate General of Security Office of the Director, SSB, Block-5, (East), R.K. Puram, New Delh1-110066. Anne Neure

Dated the

May, 1999

### MEMORANDUM

Subject: 10% CUT IN THE STAFF STREEGT! OF SSB.

Please refer to SSB Directorate memorandum No. 38/SSB/A-4/98(1)-875-91, dated 4th March, 1999 on above subject.

- 2. A copy of Cabinet Sectt. order No. A.11011/17/97-DO-I-448 dated 20th May, 1999 containing approval of the Govt. to the abolition of 590 posts in SSB as indicated in Annexure-I is sent herewith for information and further action.
- 103 posts as shown under Col. 6 of the Annexure-I are abolished with immediate effect and remaining 487 posts shown under Col. 5 of the Annexure-I, which are at present filled up will be abolished automatically on their falling vacant due to promotion, transfer, retirement, death etc. of the incumbents holding the post.
- Please take action accordingly.

Encl: As above.

(S.S. BORA) JOINT DEPUTY DIRECTOR(EA)

HP/UP/AP/NBS/SB/NA/Shillong/R&G/J&K/M&N

TC Haflong/Sarahan/FA Gmaldam/TC Salonibari Jammu/Kumarsain.

The Comdt. : TC Faridabad.

Comdts WATS Jammu/Ranidanga/Rashipur./250&

The Assistant Director(Coord), DGS New Delhi.

Mo. 38/SSB/A-4/98(1)-

Dated the Hay, a999

Copy alongwith a copy of Cab. Sectt. order No. A-11011/17/97-DO-I-448 dated 20.5.99 is forwarded to:-

The DIG(Trg), SEB Dte., New Delhi. 2.

The Comdt(R), SSB Dte., Mew Delhi. The Comdt(EB), SSB Dte., Hew Delhi. 3.

4.

5.

The Accounts Officer, 338 Dte., New Delhi.
The SOS A-1/A-2 branches, 338 Dte., New Delhi.
S/Shri B.R. Sahni, Astt., US Yadav, UDC, A-4 Branch, 338 Dte. 5.

Guard File.

TOINT DEPUTY DIRECTOR (EA)

NO.A. 11011/17/97-00-I-448 GOVER MENT OF INDIA CADILIET SECRETARIAT BIKAHER IDUSE ANNEXE

208

SHAHJAHAH ROAD NEW DELITE, THE 20 MAY 1999

# ORDER

In terms of Government directive for 10% cut in the sanctioned strength of posts of SSB (Excluding battalion side) and SFF, President is pleased to abolish 590 posts in SSB as indicated in Annexurg-I and 870 posts-in SFF as shown

- 2. So far abolition of posts in SSC is concerned, total number of 103 posts as shown under Col. of the Annexure-I are abolished with immediate effect. posts shown under Col. 5 of the Annexure (total 407 posts) which are at present filled up will be abolished automatically on their falling vacant due to promotion, transfer, retirement, death etc. of the incumbent holding the post.
- 3. As regards abolition of posts in SF., 35 posts have already been abolished vide order No. A. 49011/36/ 94-DO-I, dated 11.08.97. Therefore, actual 835 posts as indicated under Col. o against S. W. 1 to 5 in the Annexure-II shall be abolished with immediate effect.
- This issues with the concurrence of Ministry of Finance (Expenditure) vide UO No.7(7)/E.Coord/92, dated

(Mukul Chatterjee) Deputy Secretary to the Goyt. of India

Copy to :-

Director, SSD.

IG, SFF.

3. Joint Director (PaC), Coord. Cell.
4. Deputy Secretary (F/S).
5. DO-II(B) through Director (SR).
6. Guard file.

67 207

Total canciloged strength of Area-side 5,900 posts (Gazetted & Mon-Gazetted)

Posts proposed for surrender under .... 590 posts 10% cut in sanctioned strength

# DETAILS OF POSTS PROPOSED FOR SURRELDER

1. DIG(Publicity) 2. Dy. Director (Acctts) 3. AG/Condig. 4. SAID/Coy. Condr. 5. SEE Die. 5. AG/Condig. 6. WATS Jameu 7. M.O. 7. M.O. 8. Accountants 8. Accountants 9. Assistant 10. U.D.Cs. 11. Accountants 12. Stano Grd-TII 13. F.A. (Addy) 14. Lrivers 15. Sweeper/Sefaiwala 15. Sweeper/Sefaiwala 16. Sweeper/Sefaiwala 17. Accountants 18. See Die. 18. See Die. 19. See Die. 10. See Die. 10. See Die. 10. See Die. 11. L.D.Cs. 12. WATS Jameu, 1 Ranidanga 8 13. F.A. (Addy) 14. Lrivers 15. Sweeper/Sefaiwala 16. Sweeper/Sefaiwala 17. See Die. 18. See Die. 18. See Die. 18. See Die. 19. See Die. 19. See Die. 19. See Die. 10. See Die. 10. See Die. 10. See Die. 11. See Die. 11. See Die. 12. Stano Grd-TII 13. F.A. (Addy) 14. Lrivers 15. Sweeper/Sefaiwala 16. Sweeper/Sefaiwala 17. See Die. 18. See Die. 18. See Die. 18. See Die. 18. See Die. 19. See Die. 19. See Die. 19. See Die. 10. See Die. 10. See Die. 10. See Die. 10. See Die. 11. See Die. 11. See Die. 11. See Die. 12. Stano Grd-TII 13. F.A. (Addy) 14. Lrivers 15. Sweeper/Sefaiwala 16. See Die. 17. See Die. 18. See Die. 18. See Die. 18. See Die. 19. See Die. 19. See Die. 10. See Die. 10. See Die. 10. See Die. 10. See Die. 11. See Die. 11. See Die. 11. See Die. 11. See Die. 12. See Die. 13. F.A. (Addy) 14. Lrivers 15. Sweeper/Sefaiwala 16. See Die. 17. See Die. 18. See Die. 18. See Die. 18. See Die. 19. See Die. 19. See Die. 10. See Die. 10. See Die. 10. See Die. 11. See Die. 1	Sl Name of the post.	Name of units of 353 From which sanctioned	No. of posts
1. DIG(Publicity) 2. Dy.Director(Acctts) 3. AC/Commit. 4. SAD/Coy.Comdr. 5. CO/Inspector 6. S.W.O. 7. M.O. 8 WATS JAKK, Kashipur & Ranidanga 3 3 3 - WATS JAKK & Kashipur & Ranidanga 3 3 3 - WATS JAKK & Kashipur & Ranidanga 3 3 3 - WATS JAKK & Kashipur & Ranidanga 3 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	1. 2.	3.	s p V
1 WATS Kashipur  4 WATS Jammu, 2 Ranidanga & 8 8  2 WATS Jammu, 2 Ranidanga & 8 8  2 WATS Jammu, 2 Ranidanga & 5 5  WATS Jammu, 2 Ranidanga & 5 5  WATS Jammu, 2 Ranidanga & 5 5	1. DIG(Publicity) 2. Dy.Director(Acctts) 3. AG/Condt. 4. SAD/Coy.Comdr. 5. CO/Inspector 6. S.M.O. 7. M.O. 8. Accountants 9. Assistant 10. U.D.Cs. 11. L.D.Cs. 12. Steno Grd-III	WATS Jammu WATS J&K, Kashipur & Ranidanga WATS J&K, Kashipur & Ranidanga WATS Ranidanga WATS J&K & Kashipur WATS J&K, Kashipur & Ranidanga WATS J&K, Kashipur & Ranidanga WATS Jammu 2 WATS Jammu, 1 Ranidanga & 1 WATS Kashipur 2 WATS Jammu, 1 Ranidanga & 1 WATS Kashipur 2 WATS Jammu, 1 Ranidanga & 1 WATS Kashipur	\frac{1}{1} & - & \frac{1}{1} \\ \frac{1}{2} & \frac{1}{2} & \frac{1}{2} \\ \frac{1}{3} & \frac{3}{3} & - \\ \frac{1}{3} & \frac{1}{3} & - \\ \frac{1}{3} & \frac{1}{1} & \frac{1}{2} \\ \frac{1}{4} & \frac{1}{3} & \frac{1}{1} \\ \frac{4}{4} & \frac{4}{4} & - \\ \frac{1}{4} & \frac{1}{4} & - \\ \fr
2 MAIS Jamu, 2 Ranidanga & 5 5 -		4 WAIS Jammu, 2 Banidanga a	5 <u>-</u>
43 39 6 <sub>0</sub>	15. Sweeper/Safaiwala	ਤ ·	<u>5</u> <u>5</u> <u>-</u>

		-20	-: 12 ;;-				
			3.	4.	<u>-</u> - 5.	5;	<del></del>
16. 17. 18.	AFO(M) SFA(M) DFO(Instructor)	(mu) (mw) (mw)	WATS Jammu, Ranidanga & Kashipur WATS Jammu, Ranidanga & Kashipur 2 WATS Jammu, 1 Ranidanga & 1 Kashipur	46 3 3 4	39 3 3 3 4	9	
	AFO (Instructor)	$(\omega_I)$	4 MATS Jammu, 2 Ranidanga & 2 Kasnipur	3	. <u> </u>	3	
	SFA(Instructor)	( W[)	5 WATE Jammu, 3 Ranidança &	1.1	11	-	
22. 23.	Naik Cook Cooks Naid Servants		2 MATS Ranidanga 3 WATS Jammu & 2 Kashipur 2 WATS Jammu, 2 Ranidanga & 1 Kashipur	2 5 5	2 5 5	 	
	veterman		2 WATS Jammu, - Ranidanga & 2 Kashipur	5	ú		
26. I	Washerman Lab. Tech. Pharmacist	v.	- WATS Jammu, Ranidanga & Kashipur Wats Jammu, Ranidanga,& Kashipur Wats Jammu, Ranidanga & Kashipur	3 3 3	3 3	<b>-</b> -	
.29. N	FO(Armourer) T Cleaners torekseper	,	Wats Ranidanga & Kashipur WATS Ranidanga	2	2 2 1	1 -	
31. 3	.M.O. (Momeo) .C. (Momeo)		WATS Jammu ESD Dte. HP, UP, AP, NA, NB, Shiftlong, Wanipur, J&K and R&G 1 in each	1 1 9	1	1.	•

Contd. ..3/-

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71. 2.	3.	<u>.</u>	5.	
33. DFD(Homeo)		27113 10	104	14 10
34. (Hozeo)	Entire Units of SSD.	43	- 5 <u>i</u>	<del>4</del> 3
35. SFA(MOREO) }	8 TATS Ranidanga, 3 Rashipur, 12 gach in Div. Egra, UP, EP & NAD	€ <u>9</u> 47	47	~ ~ -
37. Charkidars	Entire Units of SED.	128	125	2
39. mali	3 TC Faricabad	• 3	. 3	-
39. Group Leaders	43 in /P. Division	43	. 32	11
4C. SFA(FF)	entire cadre of Pire Fighting	17	17	
41. FA(FF)	sanctioned for TC Sarahan, Laflong and CECAW Blopal	50 ,17	33 11	2 5
42. FA(FF) Drivers (43. S. (Deck-Amith)	SS3 Die.	i		1
44. F::([] ack-smlth)	SS3 Dta.	1	. —	1
	Total:	390	<del>4</del> 57	103

NO. 4/SSB/A-4/2001(2)-1982-2032
AGOVERNMENT OF HOME AFFAIRS
OFFICE OF THE AFFAIRS

OFFICE OF THE D.G., SSB EAST BLOCK - V, R.K. PURAM NEW DELHI - 110066.

DATED THE

Memorandum

Adjustment of Surplus Para-Homoeopathy Staff in thier parent units.

AS you are aware, the entire Homoeopethy Cadre has been abolished by the Cabinet Secretariat vide their order No. A-11011/17/97-DO-I-448 dated 20/05/1999 10% out with the direction that filled up posts will be abclished automatically on their falling vacant due to promotion, transfer, reitrement, death etc. of the incumbents holding the posts.

- 2. The matter regarding adjustment of the SFAs(Homoeo) who have been rendered surplus due abolition of the Homeopathy cadre has been considered. The SFAs(Homeo) were appointed to the post on transfer basis from amongst the Constables(GD)/FAs etc. who had done Homeopathy Course. It is observed that almost all the incumbents of the post of SFA(Homeo) have on an average 15 to 25 years of service left till the age of superamnuation. As such, in the larger public interest, it has been decided to transfer them back to their parent units/Cadre. In order to impement the decision, D.G., SSS has issued the following instructions:all.
  - On their re-transsfer to their parent Cadre, 1) Constables/FAs as the case may be, the s(H) will regain their seniority SFAs(H) will above their immediate juniors consequential benefits. They will be with against the vacancies of .Constables/FAs. Ιf vacancies are not available, they may be adjusted against other vacant- posts under GFR-77. If their immediate juniors have been already promoted to the higher rank(s) these officials will be put through the required training course(s) so that they are promoted the relevant rank(s) against available vacancies adjusted under GFR-77.
  - The pay drawn by the SFAs(Homeo) immediately before their re-transfer to their parent Units/Cadro, shall be protected and adjusted against the future increments. If required by issue of specific orders.

Contd...2/-

-71- gg

- these 79 GFAs(Homeo) happen to draw salary more than his immediate senior(s), the latter cannot claim parity with him.
- Is case an S.F.As(Homeo) desires to opt for voluntary retirement, in the event of his having tendered the qualifying service for pension etc; he should tender 3 months irrevocable notice for voluntary retirement immediately and allowed to proceed on voluntary retirement from the rank of S.F.As(Homeo).
- 4. A list containing names and other relevant particulars of the 79 SFAs(Homoeo) is enclosed.
- 5. The DG.SSB, has desired that follow up action on the above lines should be taken by the concerned Commandants by 31st July,2001, positively. The D.Os/D.Is.G will send information to this Hgrs. about the action taken, by 15.08.2001.
- 6. This has the approval of D.G., SCD.

Encl -- As above.

(N.C. Joshi)
Impector General (Pors)

To

4.

1. The D.Os :

HP/UP/AP/SB/NE&S/J&K/R&G/M&N/NA and

Shillong Division.

Z. The D.Is.G:

TC Sarahan/Haflong/ Kumarsain/ Jammu/Salonibari/FA Gwaldam.

3. Commandant:

Dharampur/Shamshi/Sapri/Delhi/Almora /Srinagar/Chamma/Tezu/Basar/Dirang/ Raiganj/Krishnanagar/Barasat/Ranidanga/Falakata/Sikkim/Jammu/Sunderbani/Leh/Jaisalmer/Jamnagar/Bhuj/ Sriganganagar/Kohima/Imphal/Mokokchung/Bongaigaen/Debendernagar/ Aizwal/Lunglei/Tripura/Haflong.

D.I.G. (EB), SSB Directorate, New Delhi.

Joint Director(Medical), SSB Dte. for necessary action in r/o Sh.Trilok Chand, SFA(Homeo), SSB Dte. New Delhi.

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	S/SHRT	STATE TO WHICH BELONGS	DATE OF BIRTH	SUPERA-	PRESENT PLACE OF POSTING WITH DATE	UNITIO
1.		<u>3</u>	4,	5. 33	4 6	7
	A.P. DIVISION			e de la companya de La companya de la co		
1.	3.K. ROY	ASSAM	01/11/57	31/10/2017	ITANAGAR	GC HAFLONG
?.	A.C. KALITA	MASSA	01/09/53	31/08/2013	BOMDILA 11/04/94	GC BONGAIGAON
3.	RAMESH CHAND	HP	16/07/63	31/07/2023	SEPPA 10/01/97	GC DHARAMPUR
4.	VIRENDRA SINGH	aij	12/10/63	31/10/2028	ZIRO 16/12/96	GC CHAMMA
<b>%</b> .	RABINDER JOSHI	(Jp)	17/05/68	31/05/2028	PALIN 18/05/98	GC ALHORA
6.	SANJIB SINGH	HP ·	19/11/64 .:	30/11/2024	ALONG 26/06/97	GC SAPRI
7.	A.K. NIRALA	ASSAH	13/12/63	31/12/2023	YINGKIONG 11/02/97	GC BASAR
8.	K.P. POWOEL	ASSAM	02/11/66	31/11/2026	TEZU 01/09/2K	GC BASAR
9.	ASHWAHI KUMAR	не .	15/10/55	31/10/2015	KHONSA 03/02/97	GC SHAMSHI
10.	S. BISWAS	W.BENGAL	09/01/63	31/01/2023	MIAO 30/04/98	GC RANIDANGA
11.	V.S. RAWAT	UP	18/12/55	31/12/2015	DIV. HOR 17/05/2K	GC SRINAGAR
12.	BIHANATH SHARHA	НР	07/01/54	31/01/2014	ROING 15/05/2K	GC GHITORNI
13.	JEEVAN LAL	НР	14/12/62	31/12/2022	LONGDING 15/05/2K	GC SAPRI
14.	MAST RAM	НР	23/04/68	30/04/2028	JANG 15/05/2K	GC SHAMSHI

/	12. 1	3.	4.	5.	6.	7.
	KHEN CHAND	НР	13/07/70	31/07/2030	CHOWKHAH 25/05/2K	GC DHARAMPUR
16.	RAMIEET SINGH	НЪ	25/01/64	31/01/2024	DAPORIJO 15/05/2K	00
17.	HEMANT KUMAR	НР	14/02/68	29/02/2028	PASSIGHAT 27/05/2K	00
	u.A. DIVISION C	orrected ors	Lefortio	by SO NAD	vile letter	ut P-421c
lß.	G.H. BHARALI	ASSAM	01/01/57	31/12/2012	AG N/KAMRUP 11/03/94- 1:9:99	GC TEZU
19.	P.K. SARKAR	ASSAH	13/10/49	31/10/2009	KOKRAJHAR <del>01/09/99</del>	GC BONGAIGOAN
20.	G.C. BARMAN	ASSAM	1, 7, 68	31·/· 2018 3 <del>1/01/2015</del> ·	13.9.99 BONGAIGAON 01/12/96-	-00
Ž1.	R.K. SARMAH	ASSAH	01/02/56	31/01/2016	2·2·96 N/LAKHIMPUR 01/12/96	-00-
22.	B.L. BHAGAT	J.S.C.	15.8.64	31812024 31/05/2024	00 TEZPUR 07/09/97 16:9:40	GC JAMHY
'ā.	SAMESWAR SHARMA	AGSAh	01/11/56	31/10/2016	SAO M/D01 02/12/96	GC BOHGAIGAON
24.	R.B. SAHA	ASSAM	.02/04/58	30/04/ <b>2018</b>	SÃO TIMSUKIA	GC DEBEN- DERNAGAR
25.	B.K. DAS	ASSAM	02/04/69	30/04/2029	3641646 SAO DIBRUGARH <del>92/11/96</del>	GC HAFLONG
!6.	A. SARMA	ASSAH	01/08/57	31/07/2017	11.11.96 AO TEZPUR \ 01/07/99	GC BONGAIGADN
!7.	JAGHOHAN SINGH	ASSAM .	20/06/73	30/06/2033	/3·)·99 CHANGSARI 14/12/96	GC CHAMMA
	n'6 DIAISION					
.8.	K.S. NEGI	U.P.	19/04/56	30/04/2016	AD UTTARKASHI 21/08/97	GC SRI NAGAR
9.	UISI CHAUHÂN	U.P.	14/12/71	31/12/2031	AO UTTARKASHI	GC CHAMMA

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7	D D DUART				**	70° 10° 10° 10° 10° 10° 10° 10° 10° 10° 1
	P.D. BHATT	U.P.	20/08/55	31/08/2015	SAC DIDI HAT 06/98	GC ALMORA
31.	MANGAL SINGH	U.P.	15/02/69	28/02/2029	AO PITHORAGARH	
32.	S.N.C.SHARMA	it n			05/97	NAGAR
	S.N. SHARMA			48 8 3 C 7 C C C C C C C C C C C C C C C C C	- 16 1 ∩ 7 ∩ 7 / o a N 7389999	FA' GWALDAM
33.	RAJPAL SINGH.	U.P.	30/07/70	31/07/2030	AO CHAHOLI	GC
	RAG DIVISION:				.02/12/96	SRINAGAR
34.	SAHAB/RAM	RAJ	30/10/66	31/10/2026	AO JAISALMER	GC SRI
35.	DAULATRAM		the state of the s	r.	10/1/1/96	
	HANIS JAGRAL					700-
	SAKLA NAND	•		•	12/06/98	700-
				•	10/10/97	GC SRINGR GARHWAL
30.	CHHINDER SINGH	RAJ.	13/04/63	;; 31/04/2023	SAO JAMNAGAR	GC SRI
39.	KRISHAN KUMAR	O HARYANA :	02/11/6		16/07/98	GANGANGR
40	зивназн кинак		7.65	30/11/2014	SAO SRIGANGANGR 04/06/99	GANGANGR  IInd BN GC DL;  GC D/PUR P-75/
	NAMUX ROMMON	HP (	04/08/70	31/08/2030	SAO RADHANPUR 20/12/96	GC SAPRI
41.	JOGINDER SINGH	RAJ.	715/07/65	31/07/2025	SAO NAKHATRANA	GC SRI
	PRH DIAIRIOR .			·	01/11/96	GANGANGR
42	L.GUNAHAHI SINGH	MAHIPUR	01/03/67	31/03/2027	M&N DIVISION	(GC )
53	K.JOYSON TANGKHU	L MANIPUR	01/03/72	31/03/2032	24/10/89  MAN DIVISION	IMPHAL
<sup>6</sup> 4	LALSTANLIEN HMAR	MANIPUR	01/03/69	31/03/2029	12/04/91  H&N DIVISION 14/02/91	-DO-

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	ANIL KUMAR	다	07/01/70	31/01/2030	M&N DIVISION 07/07/98	GC DELHI
1	/ ABHIRAM DAS	MR	12/10/52	31/10/2012		GC
47.	K.S. BISHT	НР	04/07/69	31/07/2029	MEN DIVISION 25/05/2K	FALAKATA GC ALMORA
8	OM PRAKASH	Нр	27/03/68	31/03/2028	HOISIVIO HAM	GC SAPRI
	SHILLONG DIVISION				15/05/2K	
9	A.S. RAWAT	НЬ	07/09/65	01/10/2005	AO HEGHALAYA	GC ALMORA
0 ;	- MAHINDER SINGH	НР	20/07/4		27/05/2K	GC ALMURA
1 .			30/07/66	01/08/2026	AO MEGHALAYA 12/11/96	GC SHAMSHI
	THANESHWAR BORUAH	ASSAM	03/07/56	01/08/2016	AO MEGHALAYA 13/04/98	GC DEBEN- DERNAGAR
?	HANO LAL	НР	15/01/55	31/01/2015	DIV.HQ. SHG 09/03/2K	GC
	G.K. ROY	ASSAM	01/08/54	31/07/2014	AO TRA 20/0//98	GC
	SAMIRAN CH. ROY	ASSAM	25/12/58	31/12/2028	AO TRA 11/11/98	BONGAIGAON GC TRIPURA
	RAJEMDRA SINGH	UP	10/04/69	30/04/2029	AO AGARTALA	HAFLONG GC ALMORA
	DINESH PRASAD	Up ,	11/07/68	31/07/2028	05/07/99 AO TRA	GC CHAMMA
	HARISH JOSHI	UР	12/12/67	21/12/2027	22/04/2K	GC ALHORA
	RAJESH KUMAR	UHMAL	20/04/71	30/04/2031	26/03/2K AU KPR	GC JAMMU
	SUROTH AR. PAUL .	ASSAM	, 31/03/69	31/03/2029	16/11/96 AO KPR	GC TRIPURA
	, RANA	(ii)	15/09/69	30/09/2029	17/04/98 AO KASHIPUR 15/05/2K	GC CHAMMA

		3.	4.	5.	6.	7. 7. 7. 7. 7. 7. 7. 7. 7. 7. 7. 7. 7. 7
	ESS DIVISION .	, 1	/		1	
1	A. ROY CHOUDHUR	Y WB	19/01/66	31/01/2026	JALPAIGURI 07/12/96	GC RANIDANGA
7	SHAMBHU SHANKAR	wr.	06/10/63	31/10/2023	DIV.HD.HBS 02/12/96	-00-
	KARBONG LEPCHA	WB	11/04/65	30/04/2025	GANGTOK 30/11/96	GC GC
	NIMAI CHAND DAS	WB	06/10/54 .	31/10/2014	SAO NAMCHI 17/08/98	GC MANIPUR
	SHYAMAL CHAKRABO	BW YTR	02/01/65	31/12/2025	HATHABHANGA 13/12/96	GC SIKKIM
	T.K. ROY	WB	14/04/64	30/04/2024	KALIMPONG 02/12/96	GC
	R.S. RAWAT	ๆป	21/10/66	31/10/2026	SAO DARJEELING 15/07/99	GC UP
	DIL BAHADUR TAHA	NG WB	07/04/64.	30/04/2024	SAO DINHATA 14/06/99	GC MANIPUR
	J&K DIAISION	•			• • •	MONTEOR
	SANSAR CHAND	НР	10/07/59		AO JAHMU	GC SHAMSĤI
	TARSEM SINGH	J&K	01/04/69		02/01/94 AO JAHHU	GC JAHHU
	MARENDER SINGH	J <i>ĸ</i> ĸ	19/04/68	<b>,</b>	11/04/2K A0 JAMMU 22/06/09	GC
	MOHINGER SINGH	НР	11/05/55		22/06/98 AU LEH	SUNDERBANI GC SAPRI
	U.P.OIYISION				12/06/2K	
	RAJESH PARKASH	UP 4	27/08/65	31/08/2025	SAO KEYLONG 12/05/2K	GC CHAMMA
	PAM LAL-II	HI	01/03/65	31/03/2025	DIV. HOR. SHIHLA 01/05/2K	GC SHAMSHI

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	<b>▼</b> /	2.	3.	. 4.	5.	6.	7. Conati
,/		THET PAL STREET	(IP	13/05/64	31/00/2024	CHAMBA 1.3/07/98	GC SRI- GANGANGR (GO
fis E		BHUVNESHWAR SINGH	НЬ	05/10/52	31/10/2012	DALHOUSIE 09/05/2K	GC SAPRI
77		RAM LAL-I	HP ·	-01/04/67	31/03/2027	SAO KAZA 14/08/2K	GC SHAMSHI
78		SURESH CH. SHARMA	НР	20/01/54	31/01/2014	REKONG PEO 12/05/2K	GC DELHI
		SSB OTE.					•
• *		TRILOK CHARD	HARAYANA	01/04/66	31/03/2026	SSB DIE. 06/99	GC SRI- GANGANGR

The concerned units are requested to verify particulars of above S.F.As(H) from the Service Book of the individuals available with them before their repatriation to Group Centres/F.A. Gwaldam.

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## **GUWAHATI BENCH**

In the matter of:

O.A. No. 312 of 2001

Shri Laiphrakpam Gunamani Singh & Ors.

-VS-

Union of India & Ors.

And

# In the matter of :

Submission of Additional statement in support of the contention raised in the Original Application by the applicants in the above mentioned Original Application.

The applicant above named most humbly and respectfully begs to state as under:

1.

That it is stated that being highly aggrieved by the order of reversion to the cadre constable, the applicants approached this Hon'ble Tribunal through Original application No. 312 of 2001 and the same is pending before this Hon'ble Tribunal for hearing. It is relevant to mention here that similar cases were also pending this Hon'ble Tribunal, namely O.A. No. 274/2001 (Golekeswar Sarma & Ors Vs. Union of India & Ors.), O.A. No. 282/2001 (Abhiram Das & Ors vs. Union of India & Ors.) O.A. No. 285/2001 (D.N.Sarma & Ors. Vs. Union of India & Ors.) and all the aforesaid came up for hearing before the Hon'ble Tribunal on 11.2.2002 and after hearing the parties the Hon'ble Tribunal was pleased to dismiss the same.

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That your applicants beg to state that the similar issues pertaining to reversion from the post of SFA (Homeo) to the cadre of Constable of the employees of SSB, came up for decision before the Hon'ble Central Administrative Tribunal, Chandigarh Bench on 5.12.2001 in O.A. No. 640-HP-2001 and the Hon'ble Chandigarh Bench after hearing the parties was pleased to set aside the order of reversion and also granted declaration of continuity in service to the post of SFA (Homeo).

A photocopy of the judgment and order referred to above is annexed herewith as **Annexure-A** for perusal of the Hon'ble Tribunal.

3. That this application is made bona fide and for the cause of justice.

# VERIFICATION

I, Shri Laiphrakpam Gunamani Singh, , Son of late Nityalal Singh, aged about 35 years, at present working as Senior Field Assistant (H), in the department of SSB, under the Divisional Organiser, Manipur & Nagaland Division, Imphal (now posted at Lamphelpat Division, Headquarter), one of the applicants in this Original Application and I have been authorised by the other applicants to sign this verification on behalf of them accordingly I do hereby verify and declare that the statements made in paragraphs 1 to are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this the 27th day of February, 2002.

L. Gunamani Single

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#### 0 . A . NU : 64 P- HP - 200 1

December 5, 2001.

( CAMP 'AT'SHL ME A)

- 1. Suresh thand Sharma, son of Late Shri Phanker Lat Sharma, Senior field Assistant (domeopatny), Office of Area Organiser, Special Security dureau, Sub Area Office, Kinnour, Himachal Pradesh.
- 2. Buuvneshwar Singh son of Late Sn.unkar Singh Jamwal, Senior field Assistant (Homeopatny), Uffice of Area Organiser, Special Security Bureau, Sub Area Office, Dalnousi, Himachal Pradesn.
- an tal 1 son of theit ther Singh, tenior field Assistant (Homoopatny), Office of Area Organiser, Special Socurity dureau, Súo Area Office, Kaza, Kinnour, Himachal Pradesh.
- d. dam Latell son of once Patjor, pentor field Assistant (Homeopathy), Office of Division at Uryaniser, opecial becurity pursus, firhill, Shimla-4.
- 5. Sansar unand son of Late Soni Saran Dass,
  Sunior Hield Assistant (Homeopathy),
  Uffice of Area Uryaniser, Special Security
  Sureau, Mail Mego Complex, Panama Cook Jammu
  at Sub Area Uffice Miranayar Distt. Kathua(Jok).

Apolicánts

oy: Mr.daj Kumar Sharma, Advocate.

#### ឋាល្ខាម្ពាស់

- 1. Union of India through the Secretary to Government of India, Ministry of Home Alfairs, New Delhi.
- 2 . Director deneral, Special security burgau,
- 3. Special Security dureau,
- Uivisional Headquarters, Firhill, Shimla-4.

  Uivisional Urganiser, Special Security Bureau,
  Uivisional Headquarters, dail Head
- 5. Secy. Govt. of India, M/U PPU & Pensions, N. Delhi.
  by: Mg. Lokender Thakur, Advocate.

HUN 'SLE MA, J.L. N. L. S. DHALL MAL, MUMBER(JUDL.) & MUNDLE MA, J.L. NELL, MEMBER(JUDL.). & MUNDLE MA, J.L. NALL, MEMBER (JUDH.).

## JASBIALS, UHALI WAL, JA

that they initially joined Spucial Security Bureau(SS8)

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under the then capinet Secretariat, New Delhi as Constables (General Duty) on various deten from 1974 to 1986, as per U. WYY 在国际经济 Annexure A-3/A. There is another readre of Senior field Assisted t/ (Homeopathy) for which applicants were called for by king real contents for making appointment in the said cadre by way of transfer on the pasts of interview and seluction as per the merit, in the year 1993. After roof selection, applicants were given appointment to the said post, que transfer basis, after rendering technical resignulion. After acceptance of their resignations, they were relieved to join new assignment. They were pution fire a period of two years which they completing successfully, traim that after this, they are da ew ed th ne couli twed as is subsequent thou sectority [List σαξου 9.2.1998, as on 20.1.1998, μπαθχυρα μ-9. . Claim that they are purforming duties of para-medical a taff (light cop atny) from the oata they were appointed by way of it ansfer as senior field Assistant (domeppathy) and they have severed their lien from Lonstabulary. In 1,990, ryspondents called for options from applicants as ...to what light they would like to be repatriated to their parent group centre or bould continue in Homeopathy caure. Applicants opted for continuing as at As and showed unwillinghous for their re-transfer back to Group Lyntrus. Howavor, without their willingness, the respondints sought to revoil the applicants to their paront fixet of Constables and applicants were asked to join their parant aso group contres as a constable in the gacata and Tomor afacha, has acate of 214 ta หร.3200 🖟 900 and that of constable (GD) หร.3050\_4950. , viue Anguxures A-1 to A-3. Applicants have prayed for quasifing the impugned orders Annaxures H-1 to H-3

The state of the s

have had now

in terms of covernment directive for 10 to cut in the sanctioned strength of posts of 558 (kxcluding buttalion side) and 55f, Presidential pleased to abolish 590 posts in sod as indicated in Annexure-I and 870 Posts in 5ff as allown in Annexure-II.

total num er of 103 posts as shown under tol.6 the Annexure-1 are abolished with immediate affect. The posts shown under tol.5 of the Annexure (total 487 posts) which are at present their falling vacant due to promotion, transfer, the post.

As regards abolition of posts in Sff,35 posts hay a already been abolished vide order No. A.49011/36/94-U0-1, dated 11.08.97. Therefore, actual 835 notes as indicated under tol.6 against 3.No.1 to 5 in the Annexure-II shall be abolished with

4. Inis issues with the concurrence of Ministry VI Finance (Expenditure) vide UU No.7(7)/L. Cuord/22, dated 22.04.99. %

In del egence to this decision of Government of India, details of posts proposed for surrender were prepared which will know xure I with know xure nel and with the decision mentioned above, it has given the preak-up of SFR (Nomeo) i.e. category of applicants indicating that 80 were total sanctioned strongth of thuse categories while B1 of them were filled and 8 were lying vacant. Jotal posts which were to be surrendered, as per ducied on reproduced above, are mentioned as 487 which with the total given under the category of posts with the total given under the category of posts already manned and it includes 81 posts of category of applicants.

- 4. His decision of the Ministry is quite clear that these fights were not to be abolished immediately which has been done infact by passing of order at Annexure A-1. Thus, Burnaxure A-1 is lighted to be quashed.
- at Knowsure K-1 as well which are that the case of the applied for

Ble June of

Continue white the second Senior field Assistant with all the commenuential opposit Ruggondents have filed written statement contesting the case of the applicants on the grounds that since the entire homeopathy cause has been surrendered under 10% cut viag pauinet secretariat oruer dateo 20.5.99, Annexure K-1, thy gompatent authority has taken a decision to retransfer all the SFA(H)s to their parent cadre/units in larger  $\hat{\mu}$  uplic interest and in the interest of viduals. There is no vacant post available in the equivaling trank to accommodate these SFA(H). The computer t authority has decided to retransfer them who ere bagingerry trained tonstable/field Assistants, to uti lise their services in the SSO Group Centres/Units in publication of the publication o incremunts, promotion ets. Applicants were appointed on trausfur vasis. The order dated 5.7.2001 has not been implemunted by 31.7.2001 and kept in abeyance till further As there is no post of equivalent status available in the organisation, the applicants have rightly perro-tran

decided to utilise their services of re-transferring them and diving them confority over the persons who were their lumpedate junior delores tipey were appointed as STA(A). No rejoinder has been filed, we have heard tearned gounsel for the parties and perused the material on the file.

sferred. As no equivalent post, to adjust the surptile 79

Senior Figura Assistants (TH) is available, it has been

y Responsent No. 2, patently in contradiction of the declaion of Responsents Winistry as conveyed through Annexure A-1 dated 1.6.1999 and particularly decision conveyed by decision to the declar of the decision and particularly decision conveyed by devernment of India through setter dated 20th 1 av, 1999. Some boing relevant to buing

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appointment to the post of SFA from their sarlier po of Constautes (bu) through proper chainet, after their soluction liquer the respondents, they had submitted tacyurcal tasiau arrowa aud tuna ellective the pad severed their relationship of servent and master with the where an officer is retransferred to the postifrom which he already stands severed his lien in view of having requered technical resignation. We are quite doubtful again the authority of signatory of order at Annexure Agg for laying down their conditions of service in the buggetment to which he purports them to transfer -which includes that on their re-transfer, their pay na litotected and adjusted against the future increments and also instructions regarding their seniority after their restransfer, as to how can be order such conditions of service without consultation with ryppondent no.1. That part of the order would be not only illegal but without jurisdiction. · It in true that respondent No. 1 is at liverty to take any decision about thmix status or the tenure service afmy covernment servent working under them. That decistly having already been taken and conveyed. through latter dated 20th May, 1999, we hold the order at Armexura 4, 1 is not only in violation of the decision of vovernmunt of India out is illegal as it has no, authority genind it, the same having been not passed after consultation with the respondent no.1. It has been brought to our notice that even though

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interim orders initially were not passed in the present case but dup to atay granted by a bench of t.A. I. Gumahati, persons like applicants were not disturbed and they have continued parking on the same posts of SFAs(n), vice

the present case also, respondents were directed to maintain status you be the applicants which order has continued to be in operation till today. Applicants are thus still working on the same posts under the respondents.

7. In view of our discussions above, this U.A. is allowed. Urder at Annexure H-1 we ather applicants is hereby quashed. Consequential orders at Annexures A-2 and A-3, you the applicants of continuity of their service on the post of SFAS(H). No costs.

IL (THE THE THE PARTY OF THE PA

LJ.L. NEULY AT

shimla, December 5, 2001.

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TOETHE MANDIGARH.

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